

Action Taken Report

In compliance with the

Hon'ble National Green Tribunal

Orders

Dated 29th August 2022 and

5th January, 2023

In

Original Application No.

295/2021

IN THE MATTER OF

H.S. Khatana

V/s

State of Haryana

**Action Taken Report in compliance of the Hon'ble NGT order dated 10.11.2021
in OA No. 295/2021 in the matter of H.S. Khatana V/s State of Haryana**

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1. Background: -

Grievance in this application is against illegal mining in private and panchayat land to the detriment of the environment at Village Rithoj, District Gurugram, Haryana. It is stated that mining is being done (i) without requisite permission and (ii) in unscientific manner, resulting in depletion of water table, green cover and damage to the water bodies.

2. Constitution of the Joint Committee in compliance of the Order dt. 10.11.2021 and submission of ATR dt. 28.08.2022.

As directed in the Order, a committee of following officers was constituted to ascertain facts and furnish a factual action taken report: -

Sr. No.	Name of Officer & Designation	Deptt.
1	Smt. Anu, HCS, C.E.O. Zila Parishad, Gurugram	Representative of Deputy Commissioner, Gurugram
2	Dr. Rajbir Singh, IFS (Retd)	Representative of SEIAA
3	Sh. Aparnesh Kumar, Scientist B, Gurugram Region (N)	Representative of Regional Officer, Gurugram Region (North)

Earlier, the committee inspected the site on 10.05.2022 in the presence of the applicant/complainant along with the officials of Mining Dept. and Revenue Dept. The applicant had mentioned several sites of illegal mining in his complaint including Rectangle Nos. 44, 45, 32, 33, 24, 25, 26, adjoining rectangle numbers, and panchayat land. However, during site inspection, the applicant showed only four sites in Rect. 31, 32, 25&7 of which approximate area of recent/fresh mining was recorded as under:

- i. Site 1 – Rect. 31-32: 1.4 acre
- ii. Site 2 – Rect. 32-25: 2.2 acre

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- iii. Site 3 – Rect. 25: 2.3 acre
- iv. Site 4 – Rect. 7: 0.2 acre

The findings and conclusions of the committee report submitted on 29-08-2022 to Hon'ble NGT and included in their Order dated 29.08.2022 are reproduced here for ready reference: -

1. *There are irrefutable signs of recent/fresh mining and transportation of sand about which no permit or plausible explanation or action taken report was available till the day of inspection and further till now.*
2. *The mining conditions regarding felling of trees without due permission and restricting the depth of digging to 9 ft. have been blatantly violated.*
3. *Based on above findings, the grievances of the complainant regarding (i) mining without permit, (ii) mining in unscientific manner and (iii) depletion of green cover carry weight at least in regard to the recent/fresh mining instances. Depletion of water table and damage to water bodies is not being caused by the mining activity per se, but subsequent land leveling/compacting may obliterate small body bodies and impoverish sub-surface moisture regime. Denudation may increase evaporation losses and enhanced absorption of solar heat. Removal of porous sand and increase in impervious surface may reduce infiltration and affect ground water table. At present, the old mining pits are serving as seasonal water conservation puddles.*
4. *This site adjoins the Aravalli hill range which makes an important wildlife habitat and a narrow wildlife corridor from Mount Abu to Delhi. The ecology of the tract is already under stress due to biotic pressure from both sides of the Aravalli hills. The indiscriminate mining in this area is poised to cause irreversible damage to the natural ecosystem, wildlife habitat, enhance air pollution and add to global warming. Therefore, all concerned departments need to take timely and effective measures to*

Net *VS* 3 *[Signature]*

enforce the applicable laws/rules in the interest of the environment and ecology of the region.

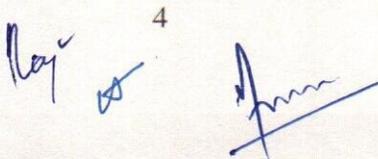
3. NGT Orders dated 29.08.2022 and 05.01.2023

Hon'ble NGT observed in their Order dated 29.08.2022 that required remedial action was not taken on the above findings and conclusions, and issued directions to file further action taken report in this regard. In compliance to this Order, the Mining & Geology Department and the Forest Departments provided their ATRs vide letters dt. 29.12.2022 and 02.01.2023 respectively which were submitted to the NGT on 02.01.2022. Hon'ble NGT observed in their Order dated 05.01.2023 that these ATRs were of very casual nature and that they did not find anything of substance thereinto address remediation of the damage already caused. Expressing their serious disapproval and warning of stern action, Hon'ble Tribunal directed to file the ATR again as per the directions given in the order dated 29.08.2022.

4. Action Taken Reports of the Forest Department (FD), Mining & Geology Departments (MGD), and the factual status on the site as on 25.01.2023

The site was revisited by the joint committee on 25.01.2023. The complainant Sh. H. S. Khatana was requested on phone to accompany the committee for the site visit but he expressed his inability to join. During the site visit, the factual status was captured in several photographs which are enclosed as 10+2 photo plates numbered P/1 to P/10 placed on 12 pages in the end of this text.

The district officials of the Forest Department and Mining & Geology have shared their recent action taken reports dated 03.02.2023 & 04.02.2023 which are enclosed as **Appendix 1 and 2** respectively along-with their own annexures. The ATRs shared by the Forest Department and Mines & Geology Department have been examined by the committee in the light of the factual

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status as seen on the site. The comments on the ATRs are made in the following paragraphs.

A. ATR of Forest Department

1. It is stated in the ATR that Rectangle nos. 24(min), 25(min), 26(min), 44(min) and 45(min) are covered either under Aravalli Plantation or notified u/s PLPA 1900 and thus are forest land, and that 'No mining activity in the forest land is permitted and forest department takes action against the offenders as per law. Further, entire area of Sohna tehsil is notified under general section 4 of PLPA wherein felling of trees without permission from the Forest Department is prohibited. It has been stated that Forest Department has not issued any permission of tree felling for carrying out or enable mining in the said land either to panchayat or mining agency.
2. The responsibility of seeking such permission from the Forest Department lies with the land-owning agency or the agency carrying out mining. However, the responsibility of taking action on any violation of PLPA by carrying out any unpermitted activity lies with the Forest Department, which ought to be done timely of their own instead of waiting some committee to point out the violation.
3. As mentioned in the Forest Department's ATR that the time-series analysis of satellite images does indicate mining and tree felling instances. The value of trees or plants in this sandy tract doesn't lie as much in their timber or fuel value as in the ecosystem services rendered by them in the form of sand dune stabilization, soil binding, addition of organic matter and moisture conservation as shown in photo plate P7 & P8. However, in total indifference to the ecosystem concerns, the plants or trees coming in the way of sand/earth excavating machines are almost certain to be uprooted and removed.

Not

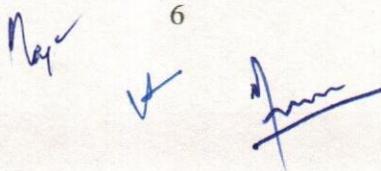
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A comparative study of the imagery of Aug 2017 and March 2022 as enclosed in the Forest Department's ATR shows that in kila no. 6 of Rectangle 32 (closed under general Section 4 of PLPA where prior permission for tree felling is required), there was considerable green-cover during 2017 including several trees, but it has disappeared before March 2022 as it is nowhere to be seen in 2022 imagery. Further the green cover also seems to have decreased Rectangle 12, 13, 14 and 15 of village Rithoj in recent years.as indicated in satellite imageries of September 2017, October 2020 and March 2022 enclosed as P2.2.

4. The Forest Department's ATR shows several measures adopted to check illegal mining and tree felling. However, the effectiveness of the same in the areas visited on 25.01.2023 was not found satisfactory as shown in following date-time-location stamped photos.
 - a) The earlier sand mine in Rectangle 7 (P3) is being further extended/deepened inwards. The old mines are being activated as observed in Rectangle 25 (P4& P6). The trees coming in the way of mining operations are being indiscriminately uprooted or rendered vulnerable to falling down as shown in P7 & P8.
 - b) Some new plantation was noticed but its survival and healthy growth is highly unlikely (P9). About 10 saplings planted near a pond have been provided with brick fencing. The accompanying forest officials told that 1500 Papri saplings have also been planted. However, present average height of the surviving saplings is about three feet and there is no fencing. The saplings are susceptible to browsing and trampling by the intense cattle pressure as indicated by the cattle footmarks and droppings on the sandy terrain.
5. The department has submitted a Restoration Plan (as enclosed) involving plantation of native species during the coming July/August for restoration of green cover in village Rithoj closed u/s 4&5 of PLPA 1900. Besides the

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proposed plantation, the plan includes various measures for overall protection of the ecosystem and take proactive steps whenever any damage is done. It can be expected that better & adequate technical and protection measures will be taken for restoration and protection of the ecosystem and environment.

B. ATR of Mining and Geology Department

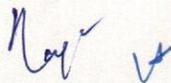
1. In the context of fresh mining observed on 10.05.2022, the mining officer has cited certain letters written to the SHO Police Station Bhondsi vide Memo No. 375 dt. 11.05.2022, 1147 dt. 29.08.2022 & 2221 dt. 09.01.2022 with copies to the Forest Range Officer and BDPO Sohna for necessary action. Above letters of the mining officer have finally resulted in registration of an FIR no. 0023 dated 25.01.2023 PS Bhondsi. The culprits involved in the said illegal activities should be identified by the police and action should be taken as per law.
2. The mining officer's plea of (i) consent of the owner for the excavation and (ii) use of the earth in the development of a National Highway Project do not justify violation of the mining rules in vogue and eventual damage to the ecosystem and environment.
3. The claim of the Mining Officer regarding compliance of STP conditions is unacceptable. The uprooting/damage of trees during mining is apparent albeit there is no instance of obtaining prior permission from the forest department. Similarly, the depth of digging far above the height of the excavators' bucket and exceeding the permissible 9' is more than apparent. Further, there is no record of any action taken against any permit holder for violation of the permit rules/conditions, like imposing penalty etc.

Plat

7



4. There is no explanation viz., any right, privilege, concession, permit or license issued under any rule for the new mining operations and the activation of old mines noticed by the joint committee on 25.01.2023.
5. Besides registration of the FIR on 25.01.2023, on recommendation of the BDPO Sohna, the Gram Panchayat Rithoj constituted a local committee on 17.01.2023 comprising the Sarpanch, Panch, Panchayat Secretary, village Chaukidar, Mining Guard and Forest Guard to stop the illegal mining. This committee should work earnestly to ensure prevention of illegal mining.
6. Other measures reported in the ATR include deputing a mining guard for strict vigil over illegal mining, erecting a sign-board and digging trenches at the entry and exit points of Panchayat Land dunes. The signboard and the trenches dug at the mining entry and exit points are shown in photo P1. However, these measures have been taken very late after the previous committee visit on 10.05.2022 because in the meantime, the mine in Rectangle 7 (P3) has been further extended/deepened whereas in Rectangle 25, fresh-mining operations (P4) and activation of old mines (P6) were observed.
7. The mining officer has estimated the quantity of the theft of earth on three sites as 2860, 588 and 274 MT. The loss of royalty to the government @ Rs. 3.50 per MT as per Mining Rule of 2012 works out to Rs. 10010, 2058 and 959 respectively further totaling to Rs 13,027/-. Besides the loss of revenue to the government, there is much more ecosystem loss in terms of disturbing the stabilized sand dunes, moisture conservation and green cover. It is expected that the Police and Mining department will find the real culprits and recover the revenue loss, besides ensuring that such revenue and ecosystem loss will not recur.



5. Findings and Conclusion: -

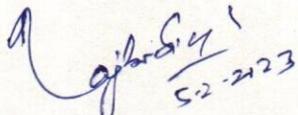
1. Present quantum of fresh excavation of soil as observed on 25.01.2023 on the site is far less than that seen in the previous visit of the committee on 10.05.2022 even-though new mining operations and activation of some old mines is still a reality.
2. The police FIR on the 10.05.2022 incidence has been registered only now on 25.01.2023 after 8 months. Similarly, a local committee has been constituted only recently on 16.01.2023, trenches have been dug across paths, a mining guard has been deputed and public notice board have been fixed. This committee should work earnestly to ensure prevention of illegal mining and Police Department should take immediate action.
3. The mining officer seems to be helpless in controlling illegal mining thus far. Now, deputation of a Mining Guard with Local Committee in this area may help in prevention of illegal mining activity. District Administration must review the functioning of this committee.
4. The concerns expressed by the committee in its previous report about importance of the narrow Aravalli hill ecosystem as a threatened wildlife habitat and corridor requires seriousness consideration. The sand dunes of this village form a protective buffer for the Aravalli hills situated further high in the east. The onus of implementation of the proposed Restoration Plan lies with the Forest Department but the expenditure should be shared by the beneficiary departments of mining revenue, primarily the Mining & Geology Department.



5. The village panchayat should provide full support in successful implementation of the restoration plan and protection of the ecosystem and environment.



Aparnesh Kaushik, Scientist B,
HSPCB



Dr. Rajbir Singh, IFS (Retd)



Anu, HCS
CEO Zila Parishad, Gurugram

Photographs referred in the text are placed on following 12 pages

P1. (a) A warning against illegal mining; and (b)&(c) Trenches dug to block the sand extraction path(d) Inspection team standing neat the trench (c).

P1.2: Joint Inspection Committee standing near the trench dug on the sand extraction road

P2. State of Plantation and cattle pressure depicted by footmarks in the sand.

P2.2: Decrease in green cover in Rectangle 12, 13, 14 & 15.

P3. Additional mining (a) in previously reported mining seen on 10-05-2022 in Rectangle 7

P4. Fresh Mining excavation in about 300 sqm area and from 4 to 7 m. height

P5. Old mines without any significant recent excavation activity

P6. Start of operation in old mines

P7. Plight of trees, exposed root-length exceeds 3m

P8. Root exposure followed by digging and uprooting

P9. State of Plantation: Heavy browsing and trampling pressure but little protection

P10. Land-use change near village

A. Action Taken

- P1. (a) A warning against illegal marning; and
 (b)&(c) Trenches dug to block the sand extraction path
 (d) Inspection team standing neat the trench (c).



P1 (part 2): Joint Inspection Committee standing near the trench dug on the sand extraction road



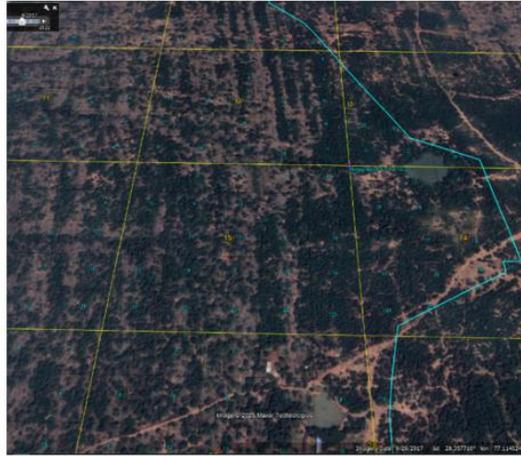
P2. State of Plantation and cattle pressure depicted by footmarks in the sand.



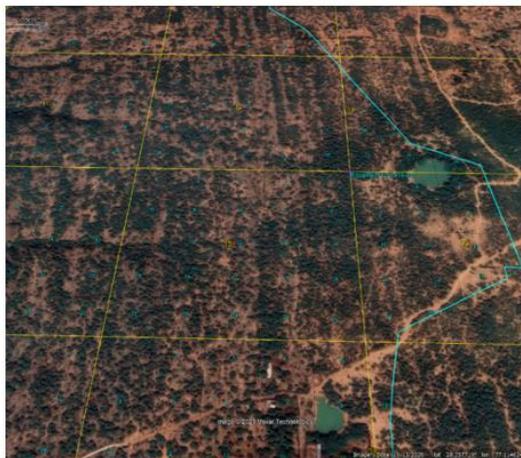
9435+754, Gurugram, Haryana 122102,
India
Latitude 28.353969° Longitude 77.106872°
LOCAL 12:34:20 WEDNESDAY 01.25.2023
GMT 07:04:20 ALTITUDE 175 METER

P2.2 Google Earth images depicting change in the landcover of Rithoj rectangle no. 12, 13, 14 and 15 in recent years

(i) September 2017



(ii) October 2020



(iii) March 2022



P3. Additional mining (a) in previously reported mining seen on 10-05-2022 in Rectangle 7



P4. Fresh Mining excavation in about 300 sqm area and from 4 to 7 m. height



P5. Old Mines without any significant recent excavation activity



P6. Start of operations in old mines



Unnamed Road, Haryana 122102, India
Latitude 28.356111° Longitude 77.105015°
LOCAL 12:54:16 WEDNESDAY 01.25.2023
GMT 07:24:16 ALTITUDE 185 METER



Unnamed Road, Haryana 122102, India
Latitude 28.355972° Longitude 77.105894°
LOCAL 12:49:21 WEDNESDAY 01.25.2023
GMT 07:19:21 ALTITUDE 185 METER

P7. Plight of trees; large exposed root-length exceeds 3m



P8. Root exposure followed by digging and uprooting



P9. State of Plantation: Heavy cattle browsing-trampling pressure and little proection



P10. Landuse Change: (a) Old college and (b) new compound boundary



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वन विभाग, हरियाणा सरकार

कार्यालय:- उप वन संरक्षक, गुरुग्राम

वन परिसर, सोहना रोड़, गुरुग्राम, दूरभाष -0124-2322057 E-mail: dfogurgaon1@gmail.com

क्रमांक 5321

दिनांक 04.02.2023

सेवा में,

Aparnesh Kumar, Scientist B,
(Member of Committee as representative of HSPCB
& Coordinator with concerned Members /Departments)
Gurugram Region (N)

विषय:- Action taken report in OA No. 295 of 2021 tilted as H.S Khatana Vs State of Haryana.

उपरोक्त विषय के सम्बन्ध में आपको सूचित है कि OA 295 of 2021 में वन विभाग की ATR/Status Report आपको संलग्न भेजी जाती है।

संलग्न/उपरोक्त।


उप वन संरक्षक,
गुरुग्राम।

Action Taken Report in OA 295/2021 in the matter of H S Khatana vs Uol & Ors

The subject matter of the OA is illegal and indiscriminate mining activities in Rectangle no 24, 25, 26,32,33,44 and 45 in the revenue estate of Rithoj Village in Sohna tahsil of Gurugram District.

Rectangle no 24(min), 25(min), 26 (min),44(min) and 45(min) of revenue estate Rithoj are under ownership of panchayat and are covered either under Aravalli Plantation Project or notified under Punjab Land Preservation Act,1900 and thus are forest land under forest conservation Act,1980 by virtue of Hon'ble Supreme Court order. Mining activity in the forest land is prohibited and forest department takes action as per law against the offenders if incidences of mining or any non-forestry activity happens.

Entire area of Sohna Tahsil is notified under general section 4 of PLPA, 1900 where trees can be felled/cut only after permission from Divisional Forest Officer. Thus, for the felling of trees in areas closed under general section 4 of Punjab Land Preservation Act, 1900 permission of the forest department is required. Forest Department has not issued any permission of tree felling for carrying out or enable mining in the said land either to panchayat or mining agency. It was responsibility of land owning agency or the agency caring out mining to take permission from the forest department. However, no such permission had been taken. Forest Department takes action against the felling of trees in areas notified under general section 4 of PLPA as per Law.

Forest Department remains vigilant and have issued Forest Offence Reports for any violations (Both felling of tree in the area as well as mining in forest area) reported. The details of Forest Offence Reports issued for violation reported in Rithoj Area are as under:-

S.No	FoR No. & Date	Type of Offence (Mining in Forest Areas/ Felling of Trees)	Remarks
1	029/0496 dt. 24.06.2019	Lifting of Earth in PLPA area (1095 M ²)	PC Case in Special Environment Court, Faridabad (Case No. 02/20)
2	028/0496 Dt. 11.06.2019	Lopping of Trees in PLPA Area	CC No. 19-S/2019-20 amounting to 1000
3	027/0496 Dt. 03.06.2019	Lopping of Trees in PLPA Area	CC No. 18-S/2019-20 amounting to 1000
4	32/0496 dt.5.07.2019	Violations on Forest Land (18 acre)	PC Case in Special Environment Court, Faridabad (Case No. 32/2020)
5	22/0497 dt.23.08.2019	Lifting of Earth in PLPA area (200 M ²)	PC Case in Special Environment Court, Faridabad (Case No. 19/2020)
6	053/0496 dt.17.5.2021	Lifting of Earth in PLPA area (600 M ²)	FoR compounded(Rs 3 lakh) on 09.07.2021
7	057 /0496 dt.24.08.2021	Encroachment (30904 M ²) Tree Felling (05 Nos),	PC Case in Special Environment Court, Faridabad (Case No. 30/2022)
8	021/501 Dt. 03.01.2023	Lifting of Earth in PLPA area; Tree felling (05 nos.)	PC case will be filed in Special Environment Court

Copies of FoRs are annexed as **Annexure 1**.

For the assessment of extent of mining in forest areas or extent of loss of green cover in the area of said rectangle numbers, a time series analysis based on the satellite images as available on the "Google Earth" web portal has been carried out. The satellite images are annexed as **Annexure 2**. The satellite imagery does indicate mining and tree felling instances. The incidences of illegal mining as well as tree felling which may occur are acted upon by the Department as per law.

Measure adopted to check illegal mining and tree felling in Rithoj area

- These Khasra No. being in close proximity to village are prone to lifting of sand/soil by villagers.
- Instructions have been issued to beat guard to keep the constant vigil in the area.
- Restoration plan of the land through plantation is attached with this as annexure 3.
- A Display Board has been erected with warning that the tree felling/mining in the forest area is prohibited and offenders are liable to be punished as per Law.
- Public announcement in the village has been made to make the people aware with applicable law relating to mining and tree felling.



Deputy Conservator of Forests
Gurugram

DRM. 185/2019



वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

FOR Book No

0496

FOR No. 027

वन मण्डल	0496
रेज/ब्लॉक/बीट	अ बुक 185
रीच/जगह का नाम	गोहरा रिच/गोहरा रिच
FOR No. (Date, Day & Time)	027/0496, 03/6/2019
रिपोर्ट जारी करने वाले का नाम	रविशंकर गुजरा (बोरो)
अपराध की जानकारी का स्रोत	स्वयं द्वारा गस्त/मुखबीर द्वारा/शिकायत
अपराध होने के तारीख/दिन/समय	
जांच अधिकारी का नाम व पद	
अपराध/घटना का विवरण संलग्न	नहीं/यदि हां तो पृष्ठ संख्या
अव्यवस्था किया गया अधिनियम	संख्या
भारतीय वन अधिनियम 1927	
वन्य प्राणी (संरक्षण) अधिनियम 1972	
पंजाब भूमि संरक्षण अधिनियम 1900	Sec 485
भारतीय दण्ड संहिता	

अपराधी का विवरण	नाम	पिता का नाम	उप	वृत्ति	पता
	बुल्लू	बुल्लू		बुल्लू	गांव का नाम = फायापुर
					गांव-बादगापुर, त-कोसला, जिला-मुक्तसल
	जालान लोपिंग				
जब वन उपज का विवरण	विवरण	किसम-काठज	संख्या	मूल्य	परिचालन संख्या
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जब अधिकार का विवरण	प्रकार	रजिस्ट्रेशन नं०	राज	मॉडल	उत्पादन वर्ष
औजार/हथियार					
अन्य बंटे कोई हो					
नहीं को चिह्नित करें	नहीं-नकला जो पी.एस. सिद्धिग	संलग्न किया है/विचार नहीं किया गया	यदि हां तो पृष्ठ संख्या		
	फोटोग्राफ	संलग्न/विचार नहीं किया गया			
	विडियोफोटो	संलग्न/विचार नहीं किया गया			

R.O.A.C.

Raby (बोरो)

मुखबीर/ शिकायतकर्ता/ गवाह के हस्ताक्षर/ अंगुठे का निशान

बीट इन्वॉइ

व० सं० ३०

नाम

पैक

शिपाई

अपराधी का हस्ताक्षर/ अंगुठे का निशान

32/90



वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

FOR Book No 0496

FOR No 032

वन मण्डल _____

तहसील/ब्लॉक/कांठ _____

वृक्ष/जंगल का नाम _____

FOR No. (Date, Day & Time) 032 / 0496, 05-7-2019

रिपोर्ट जारी करने वाले का नाम _____

अपराध की जांचकर्ता का नाम _____

अपराध होने के तारीख/दिन, समय _____

अपराध करने वाले का नाम व पता _____

अपराध/घटना का विवरण संक्षेप _____

अपराध किस कानून अंतर्गत _____

भारतीय वन अधिनियम 1972 _____

भारतीय वन अधिनियम 1972 _____

भारतीय वन अधिनियम 1980 _____

भारतीय वन अधिनियम _____

① मुनि (Project Name) / 18 किमी (Area) / 34.33 हेक्टेयर (Area)

② मुनि (Project Name) / 18 किमी (Area) / 34.33 हेक्टेयर (Area)

34.33 हेक्टेयर (Area) / 18 किमी (Area)

34.33 हेक्टेयर (Area) / 18 किमी (Area)

दिनांक 05-07-2019

पृष्ठ संख्या 18

क्र.सं.	विवरण	दिनांक	स्थान	विवरण
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अधीक्षक वन विभाग, हरियाणा सरकार

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FOR No. 33-5/2019-20
 PCMD = 08-5/2019-20
वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

FOR Book No.

0497

FOR No. 022

वन मण्डल	25/09/2019				
रेज/ब्लॉक/बीट	25/09/2019				
रीज/जगह का नाम	श्री. राजा सुन्दर जी. नगर, जिला				
FOR No. (Date, Day & Time)	25/09/2019				
रिपोर्ट जारी करने वाले का नाम	022/0497				
अपराध की जानकारी का स्रोत	श्री. राजा सुन्दर जी. नगर 10/20				
अपराध होने के तारीख/दिन/समय	स्वयं द्वारा प्रप्त / मुखबीर द्वारा / शिकायत				
जांच अधिकारी का नाम व पद	23/09/2019				
अपराध/घटना का विवरण संलग्न	श्री. राजा सुन्दर जी. नगर 10/20				
उल्लंघना किया गया अधिनियम	नहीं/यदि हाँ तो पृष्ठ संख्या				
भारतीय वन अधिनियम 1927	11/PA संकलन + 45				
वन्य प्राणी (संरक्षण) अधिनियम 1972					
पंजाब भूमि सरक्षण अधिनियम 1900	435				
भारतीय दण्ड संहिता					
अपराधी का विवरण	नाम	पिता का नाम	वय	जाति	पता
	श्री. राजा सुन्दर जी. नगर	श्री. राजा सुन्दर जी. नगर	25	जतिर	श्री. राजा सुन्दर जी. नगर - 10/20
जबल किये गये मामलान का विवरण					
जबल वन उपज का विवरण	प्रजाति	किस्म/माइज	संख्या	मूल्य	प्राप्तकर्ता राशि
जबल कीकल का विवरण	प्रकार	रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष
औजार/हथियार					
अन्य, यदि कोई हो	25/09/2019				
सही को चिन्हित करें	नजरी-नक्शा जी०पी०एस० गीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया			
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया			
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया			

R.O.A.C.

मुखबीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

अपराधी का हस्ताक्षर/अंगुठे का निशान

बीट इन्वार्ड

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दिनांक



30/20

FOR No. 265/2021-22

FOR Book No. 0496

वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

FOR No. 057

वन मण्डल	
डि.डी.कार्ड/ब्लॉक	
सेक्टर/जगह का नाम	
FOR No. (Date, Day & Time)	
रिपोर्ट जारी करने वाले का नाम	
अपराध की जानकारी का स्रोत	
अपराध होने का तिथि/दिन/समय	
जानकारी अधिकारी का नाम व पद	
अपराध/घटना का विवरण संक्षेप	
संलग्न किया गया अधिनियम	
भारतीय वन अधिनियम 1927	नहीं/यदि हाँ तो पृष्ठ संख्या
वन प्रार्थी (संस्था) अधिनियम 1972	संख्या
राज्य भूमि अधिग्रहण अधिनियम 1900	
भारतीय राजपत्र संख्या	

अपराधी का विवरण	नाम	पिता का नाम	उम्र	जाति	पता

अपराध का विवरण	प्रकार	किस/माइल	मैट्रा	ग्राम	नजदीकी गाँव
...

अपराध का विवरण	प्रकार	संसाधन नं०	मै	माडल	उत्पादन वर्ष
...

शिकायत/सूचना

तारीख

जगह

मशीन का विवरण	मशीन नं०/मॉडल/ब्रांड	संलग्न किया है/नहीं	यदि हाँ तो पृष्ठ संख्या
...

R.O.A.C.

मुख्यालय, हरियाणा सरकार, भुवनेश्वर, जयपुर का विभाग

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FOR No. 129-5/2022-23



वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

021

FOR Book No. **0501**

FOR No.

वन प्रकल्प	गुआला				
रिज. करीब/बीट	गोरतपुर वन / रिज				
रिज. वगैरे का नाम	रिज Section 45 मुकां = 7/23				
FOR No. (Date, Day & Time)	21 / 0501 (कोकन 03-1-2023)				
रिपोर्ट जारी करने वाले का नाम	शिकरी कुआ (अं० 20)				
अपराध की जानकारी का स्रोत	स्वयं द्वारा गश्त/ मुखबीर द्वारा/ शिकायत				
अपराध होने के तारीख/दिन/समय					
जांच अधिकारी का नाम/व पद					
अपराध/घटना का विवरण संलग्न	नहीं/ यदि हां तो पृष्ठ संख्या				
संलग्न किया गया अधिनियम	संलग्न				
भारतीय वन अधिनियम 1927					
वन्य प्राणी (संरक्षण) अधिनियम 1972					
पंजाब भूमि संरक्षण अधिनियम 1900	Section 45				
भारतीय ट्रेडिंग संहिता					
अपराधी का विवरण	नाम	पिता का नाम	उप	जाति	पता
	रवि शर्मा	श्री निरंजन	बुध	गुजराती	गांव लुआ = रिज
जब किये गये अपराध का विवरण	प्रकार	किसम/साइज	संख्या	वृक्ष	मुआवजा राशि
	Section 45 के अन्तर्गत	65cm = 1K	3615		
जब बीकल का विवरण	प्रकार	संलग्न/तैयार नहीं किया गया	रा	माडल	उत्पादन वर्ष
		संलग्न/तैयार नहीं किया गया			
औजार/हथियार					
अन्य, यदि कोई हो					
सही को चिह्नित करें	नजरी-बुझा जी०पी०एम० रीडिंग सहित N-28-261945	संलग्न किया है/तैयार नहीं किया गया			यदि हां तो पृष्ठ संख्या
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया			
	विडियोफां	संलग्न/तैयार नहीं किया गया			

R.O.A.C.

मुखबीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

बीट इन्वार्ज

(Handwritten signature)

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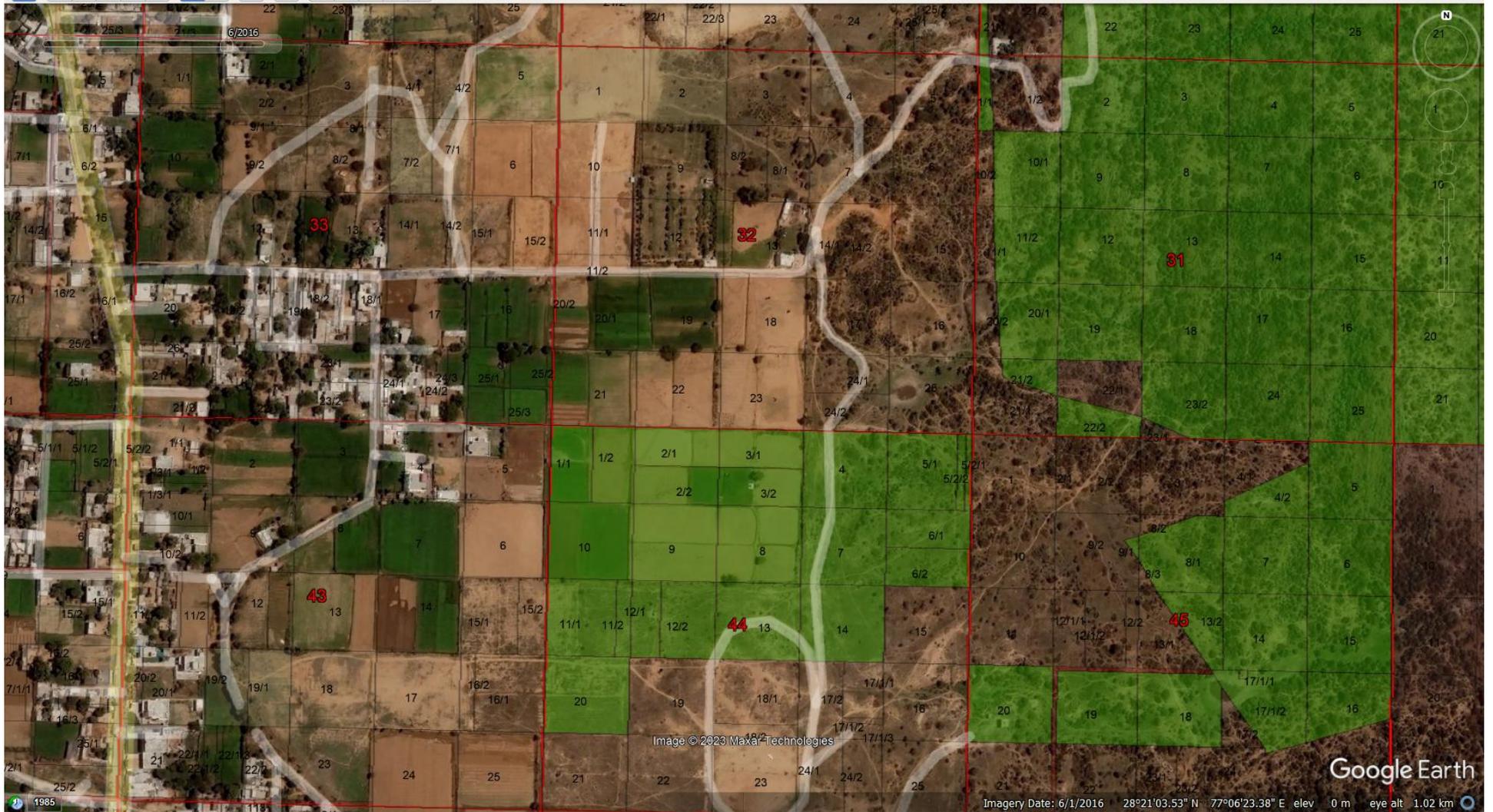
नाम

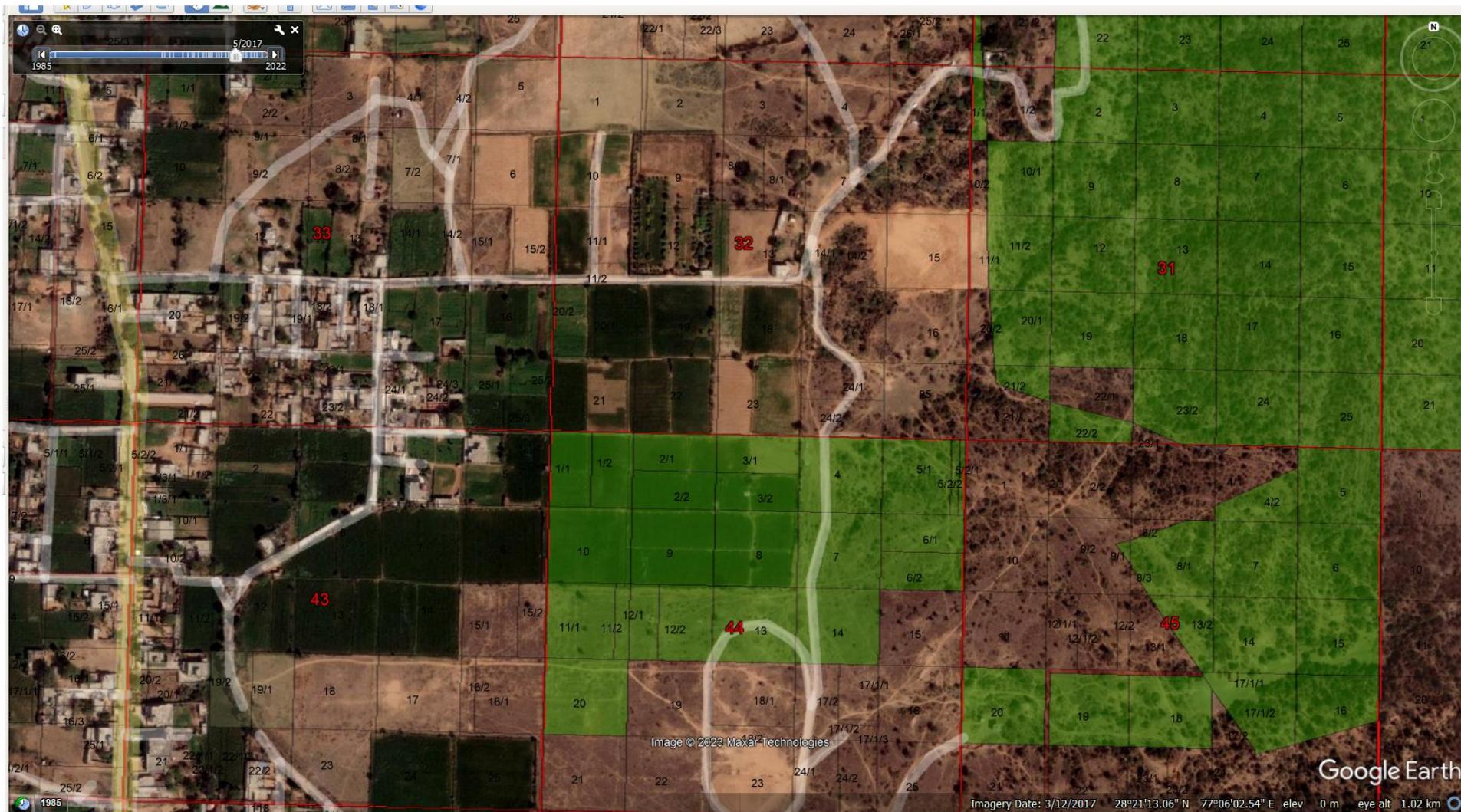
रैंक

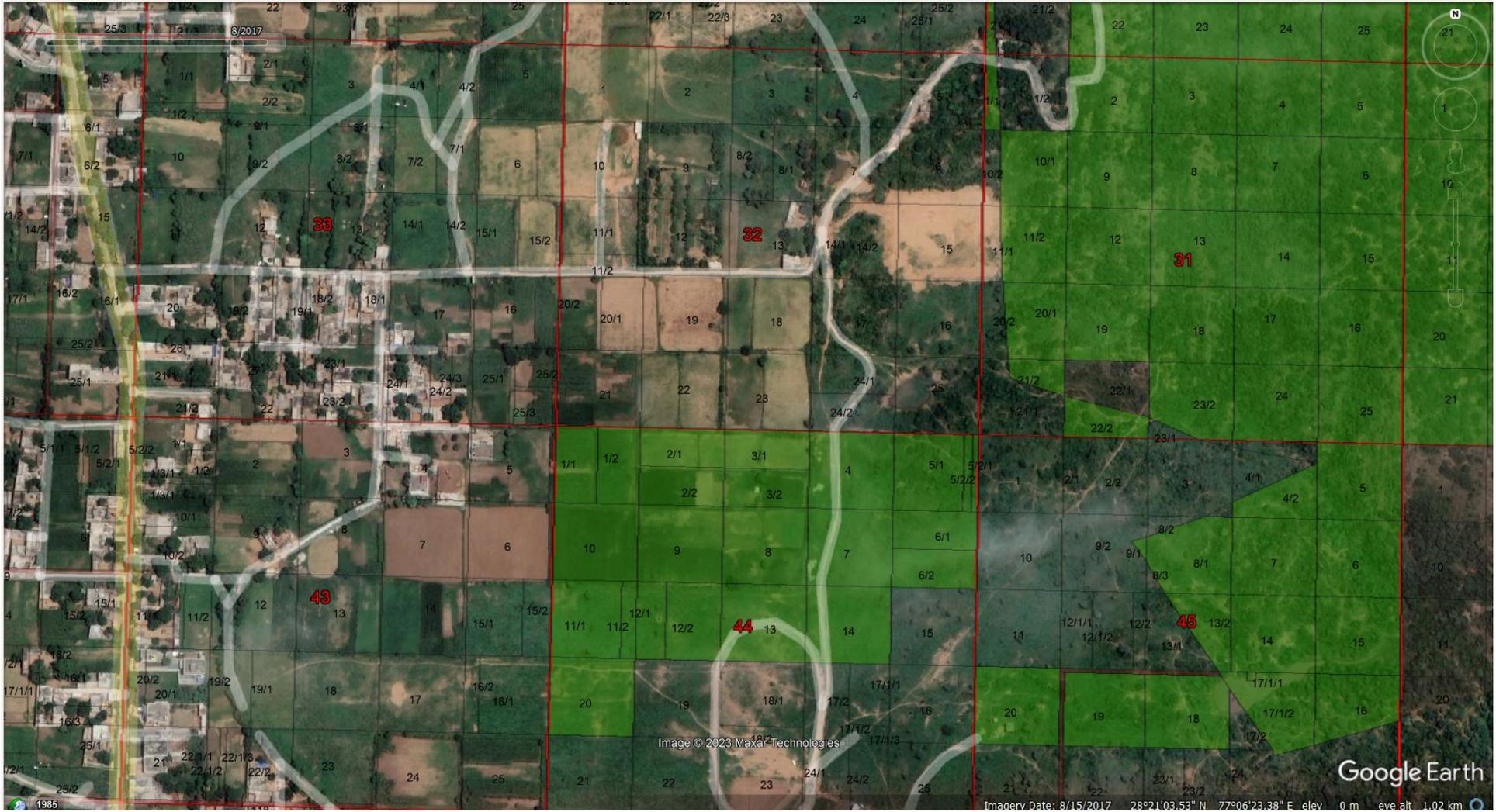
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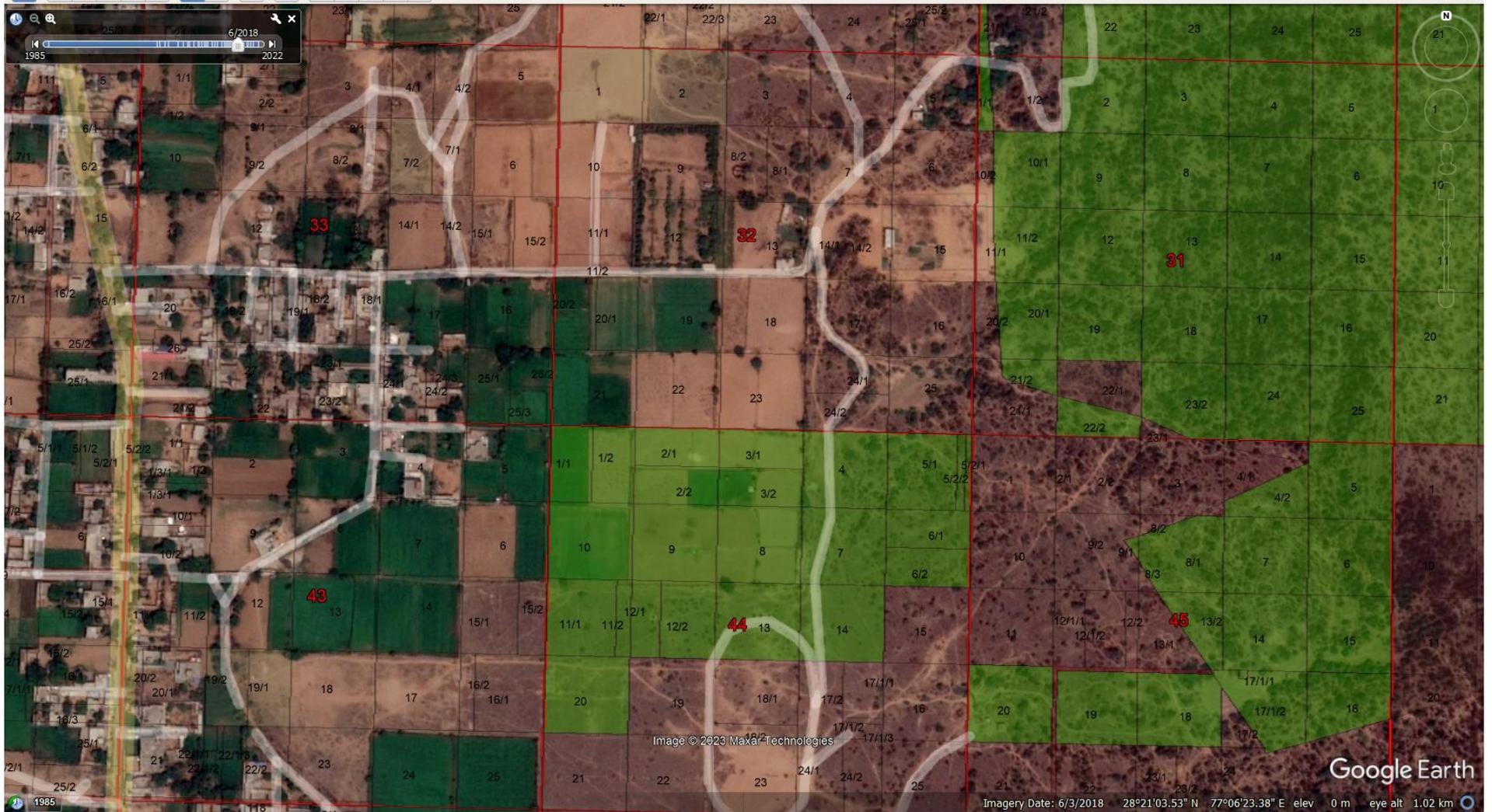
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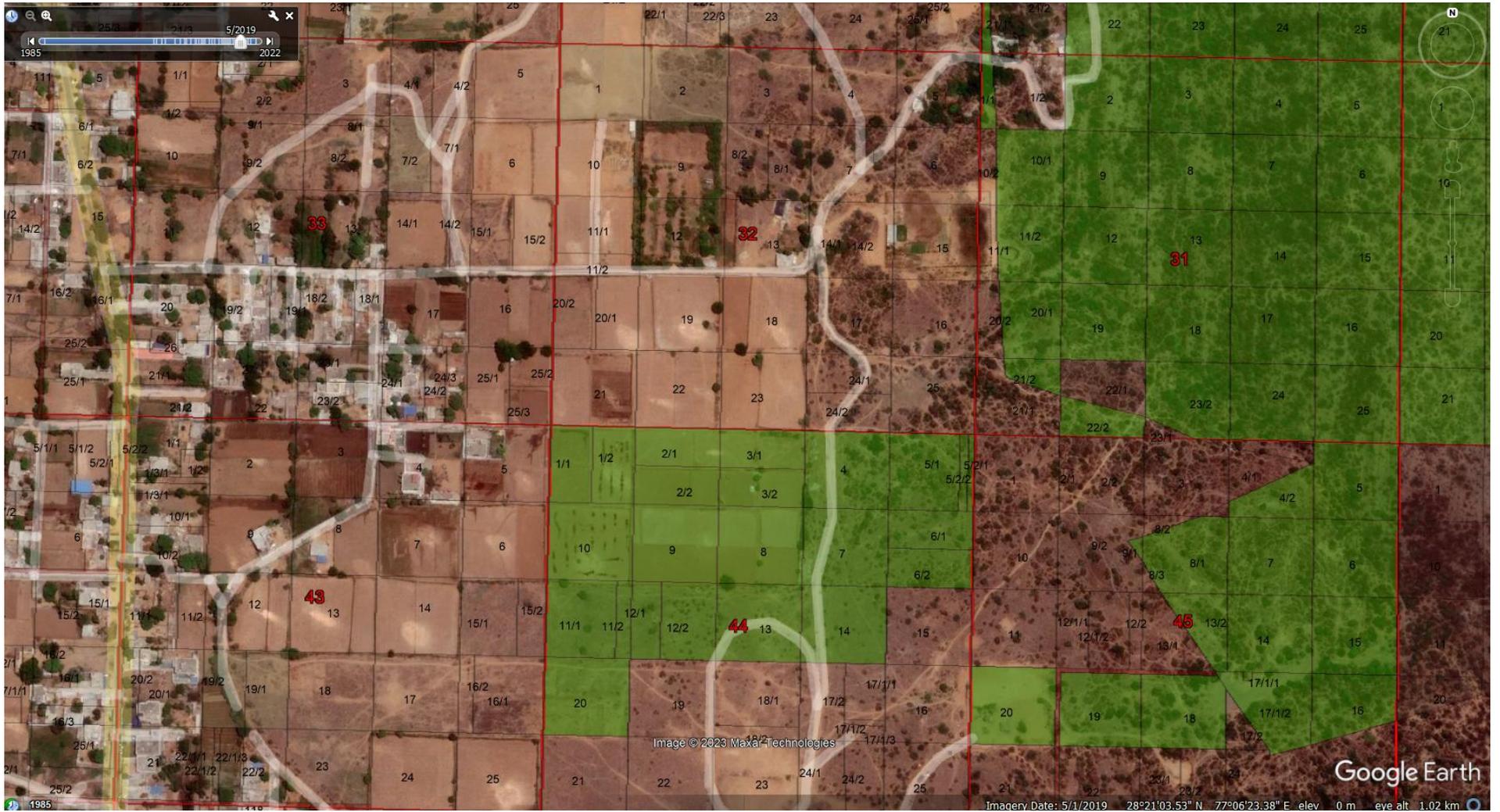
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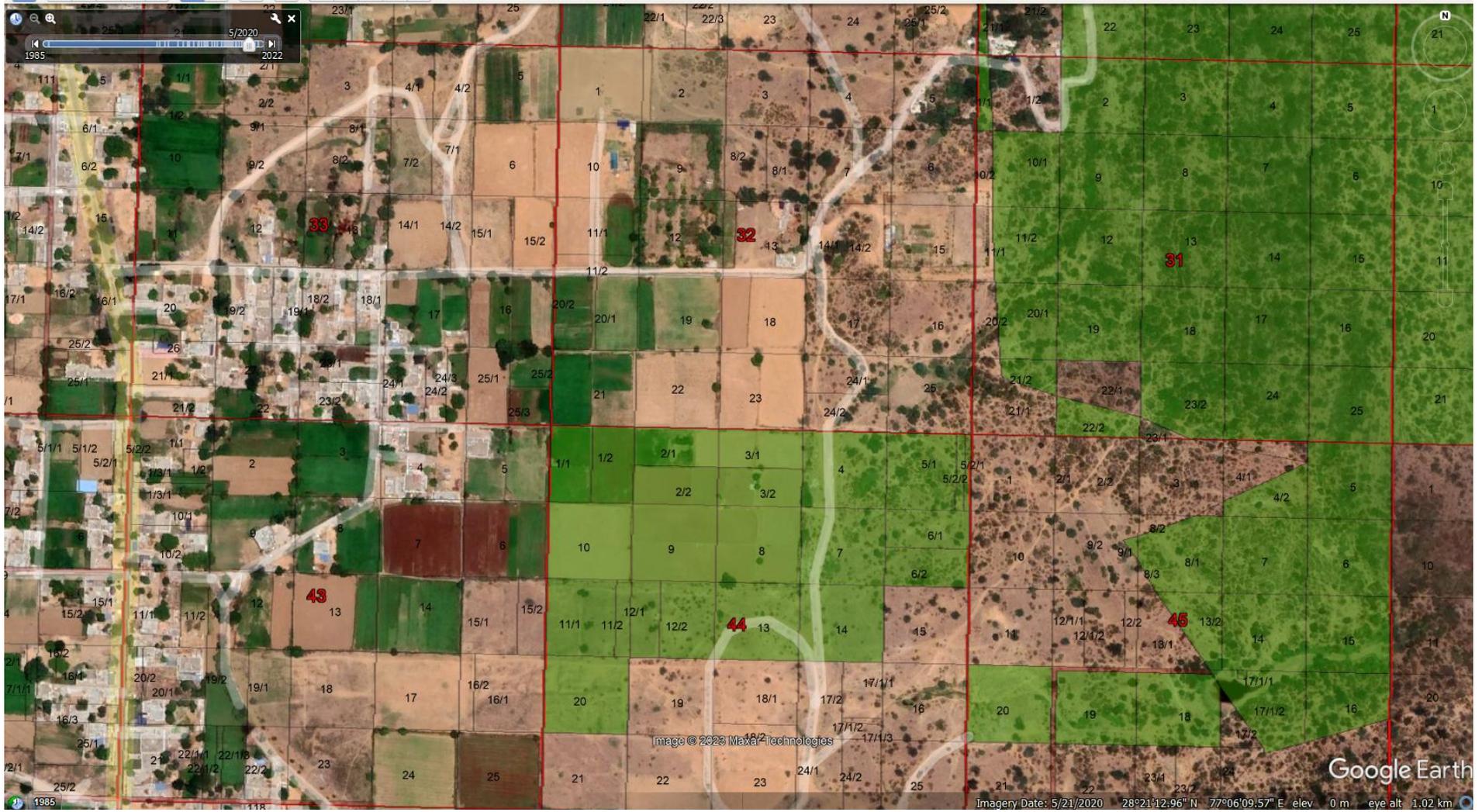


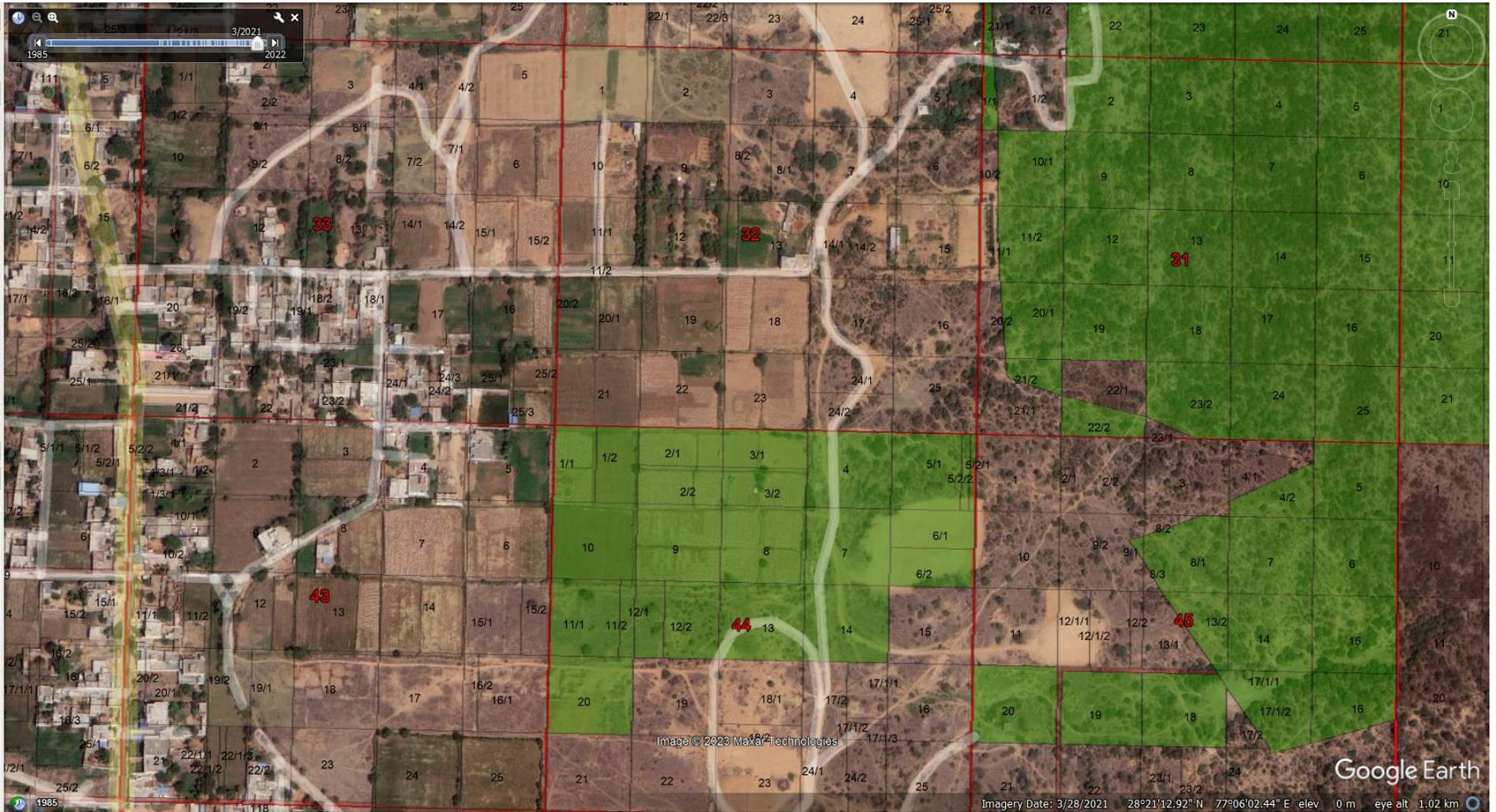


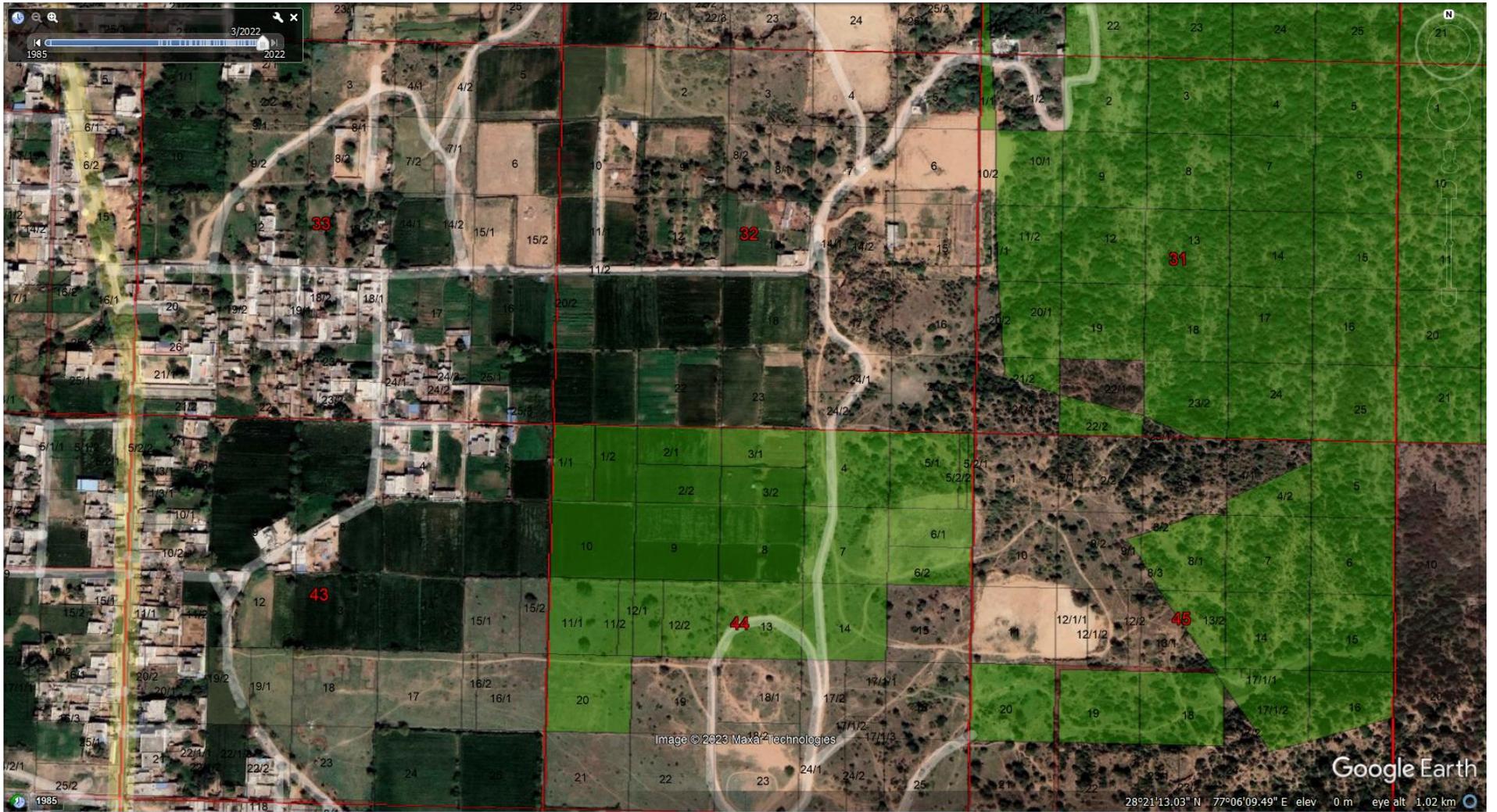




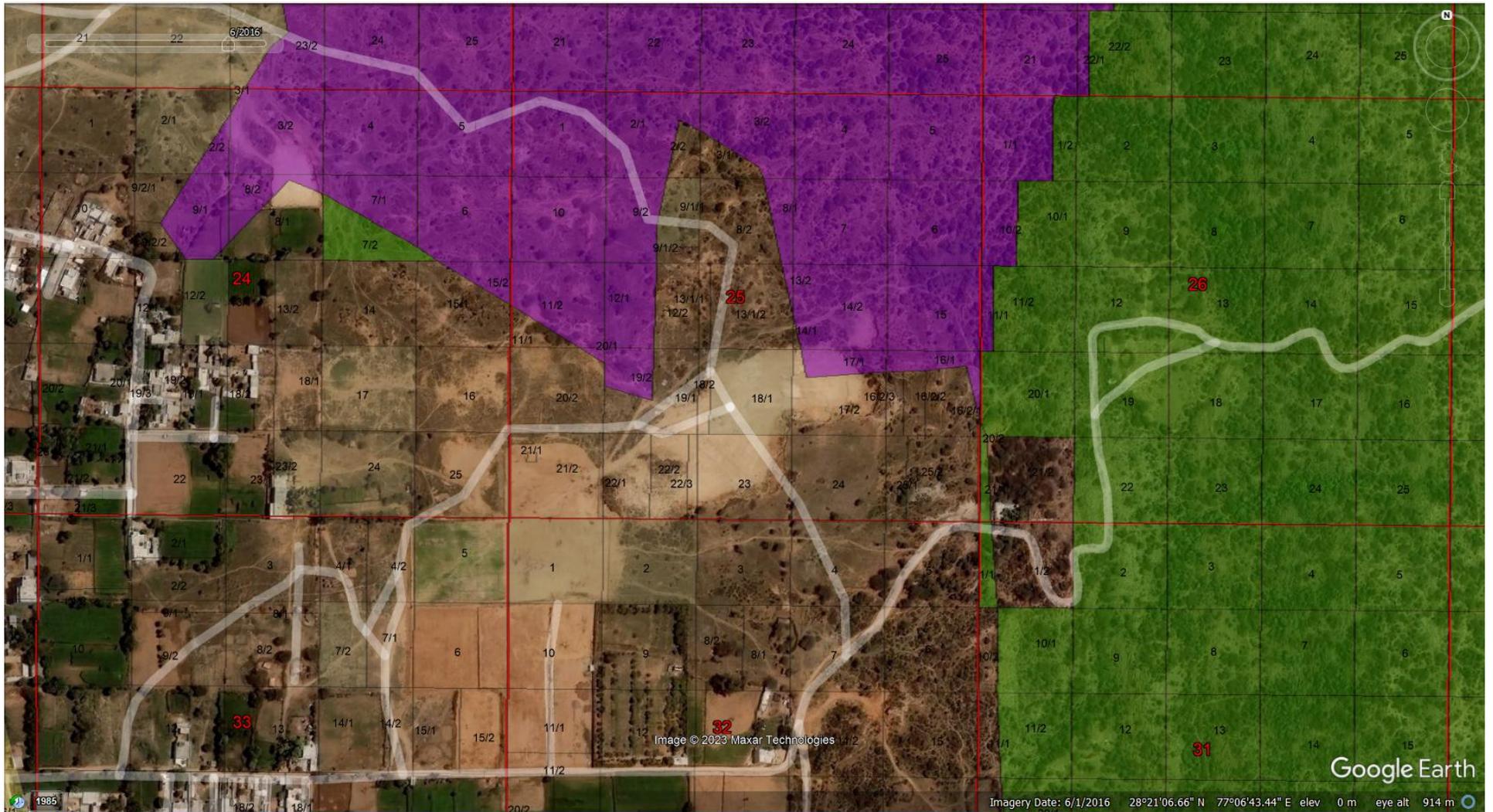


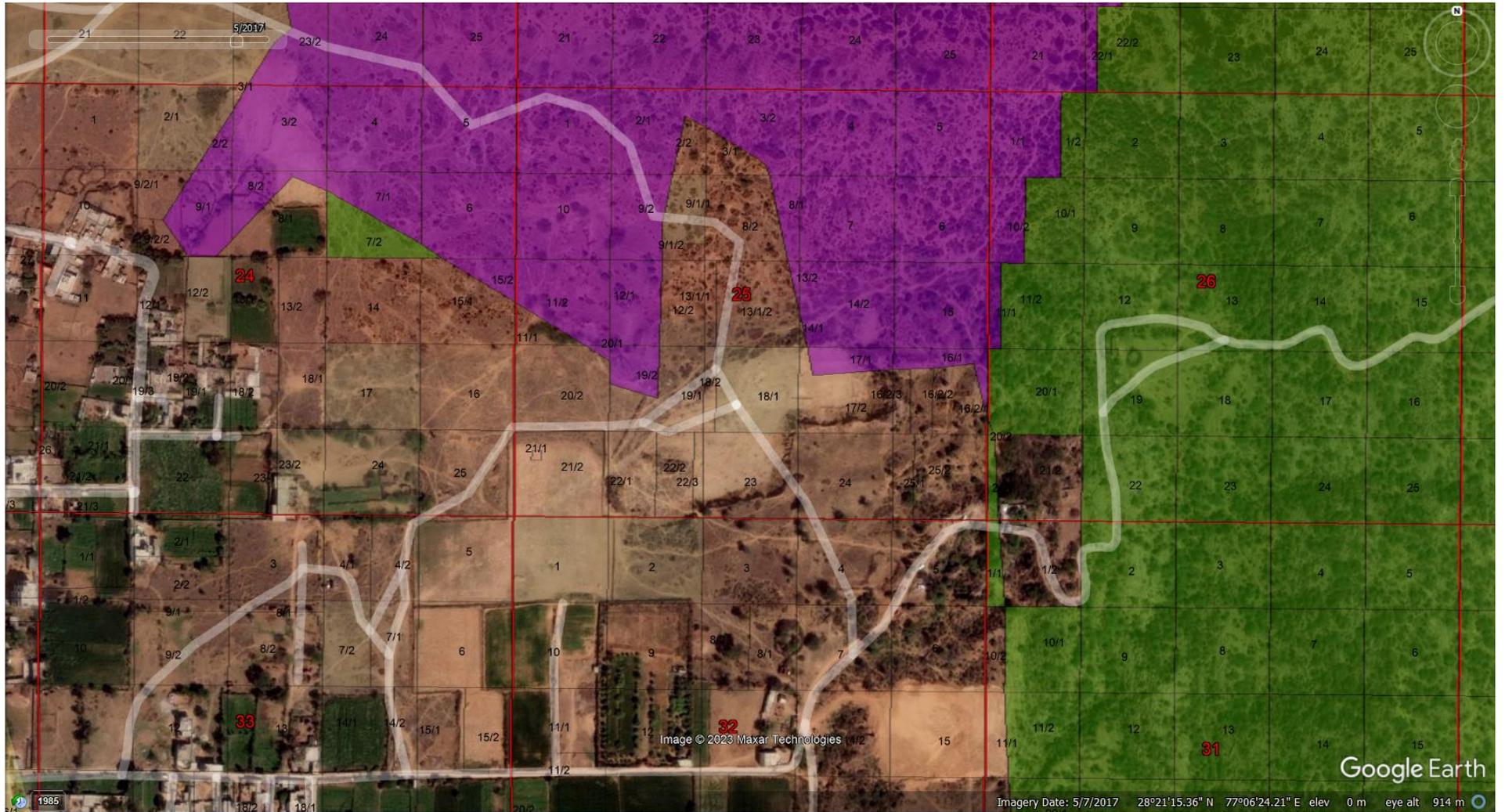


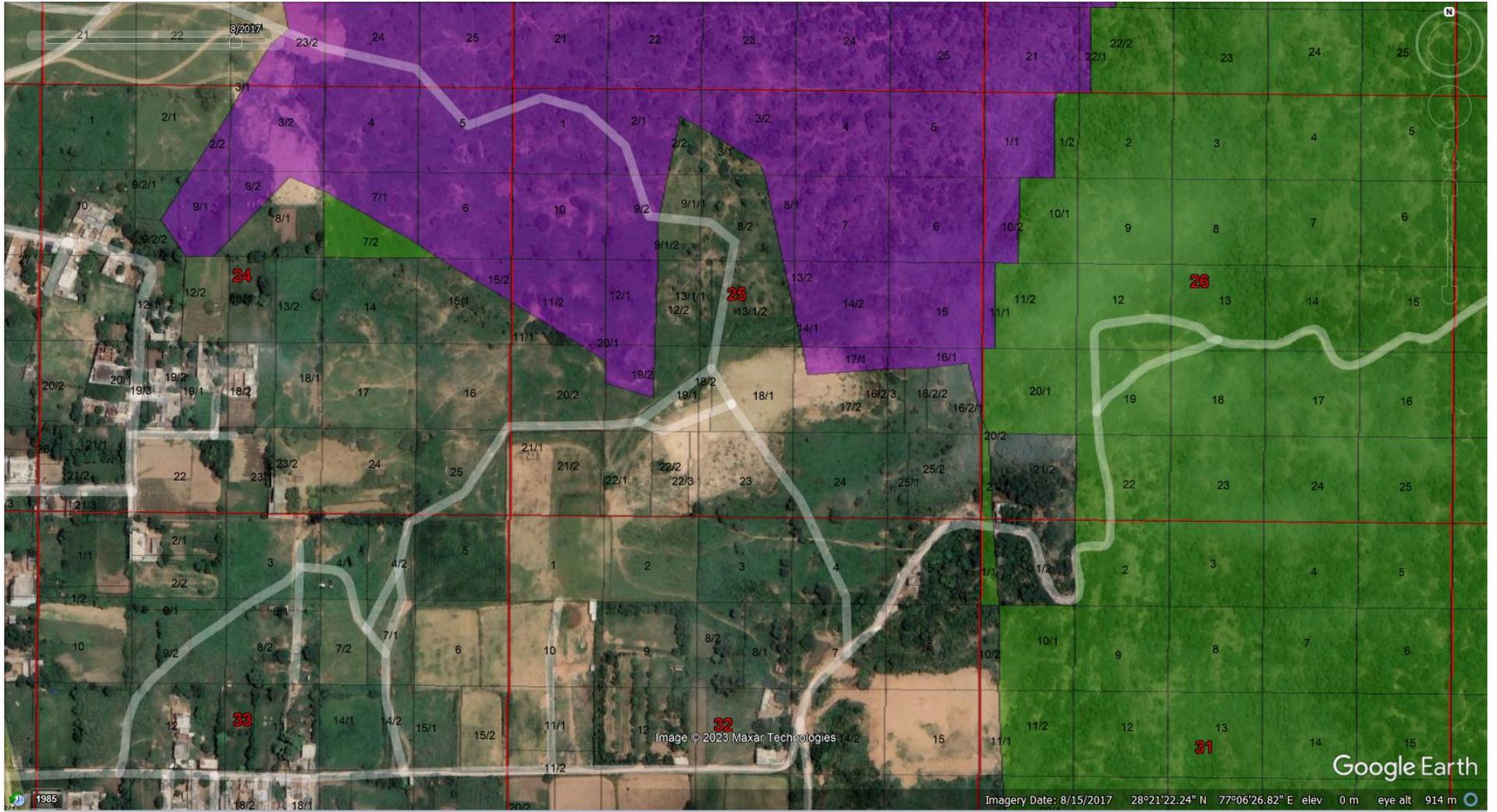


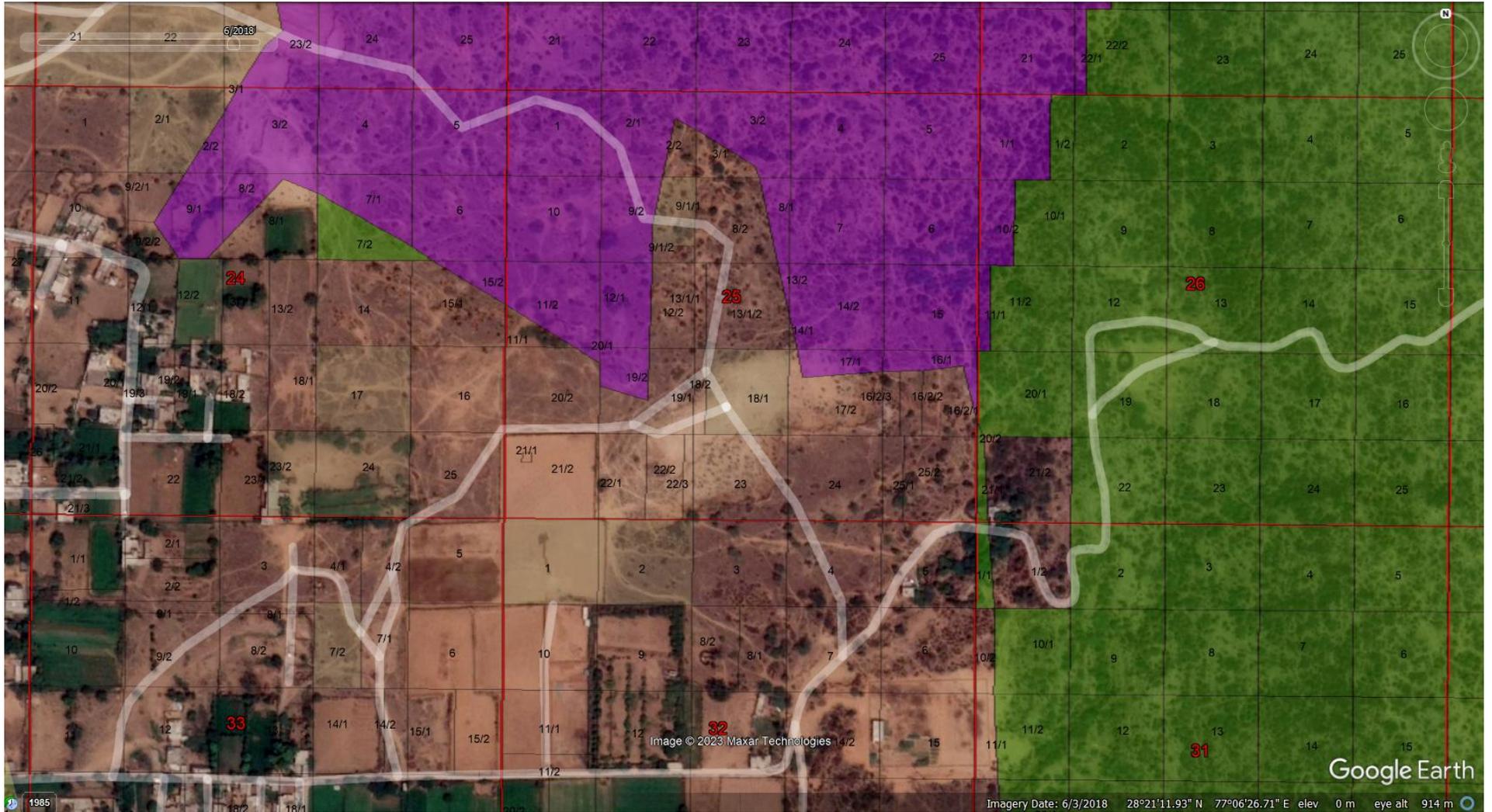


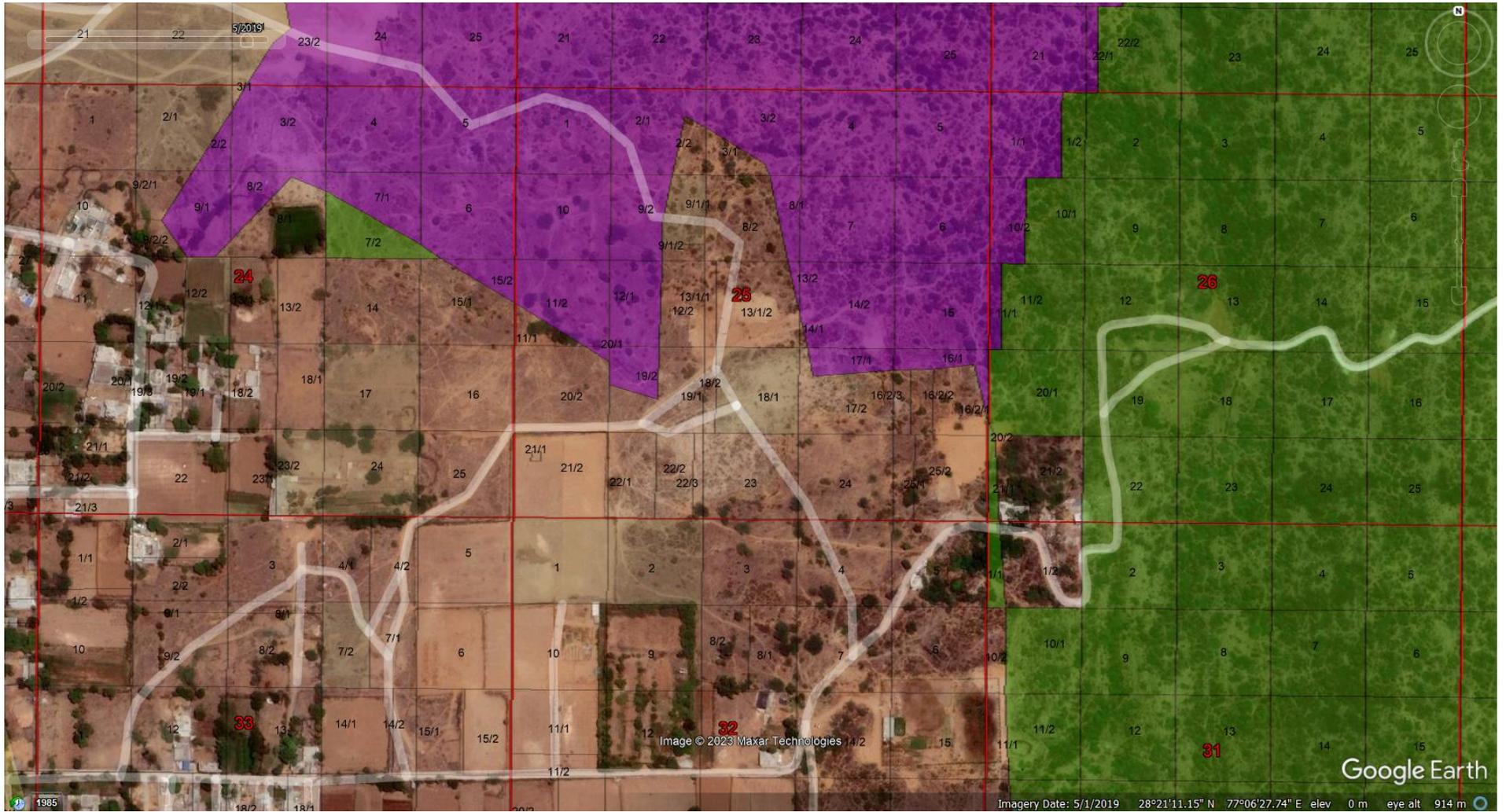
June, 2016

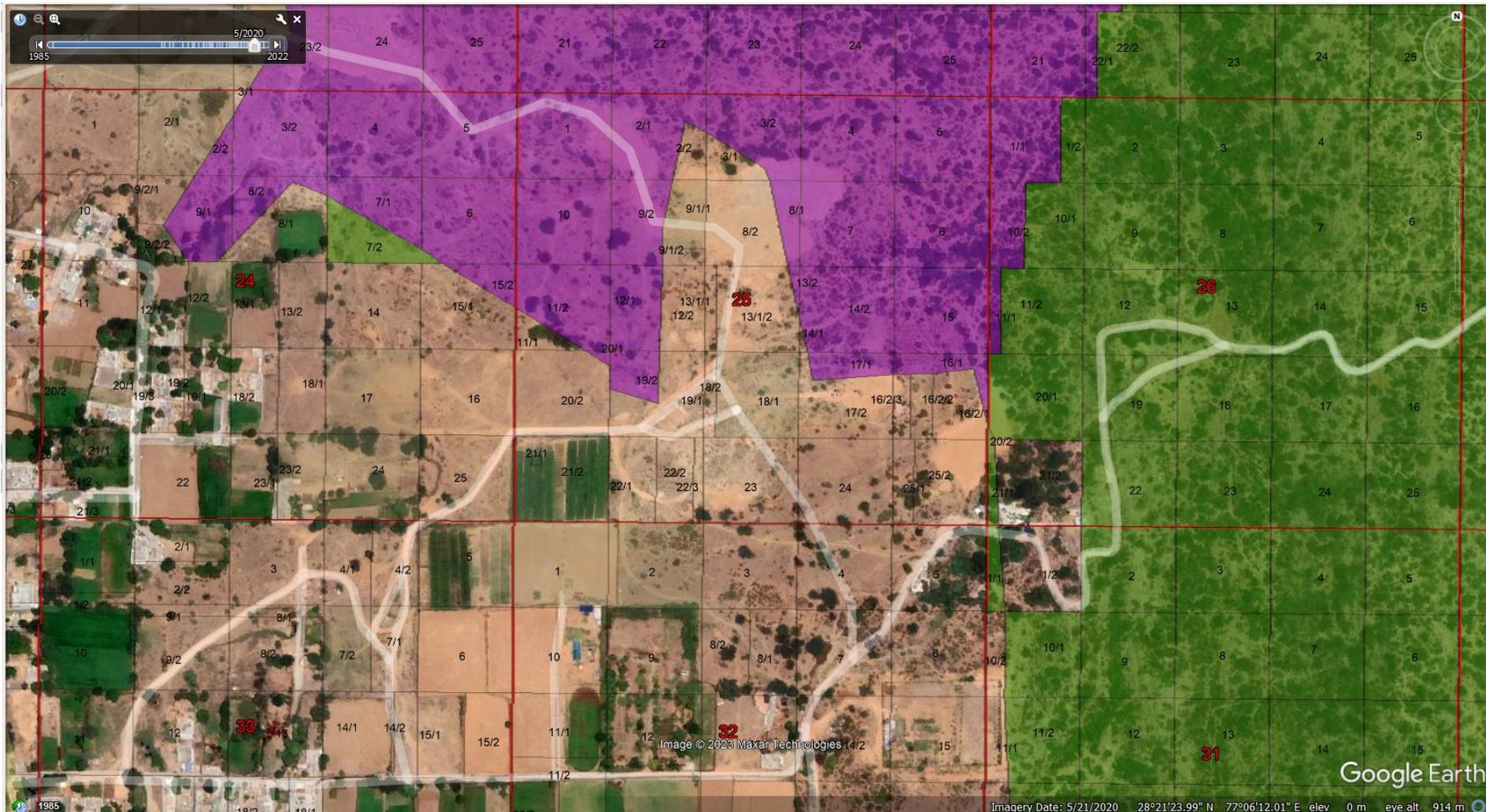


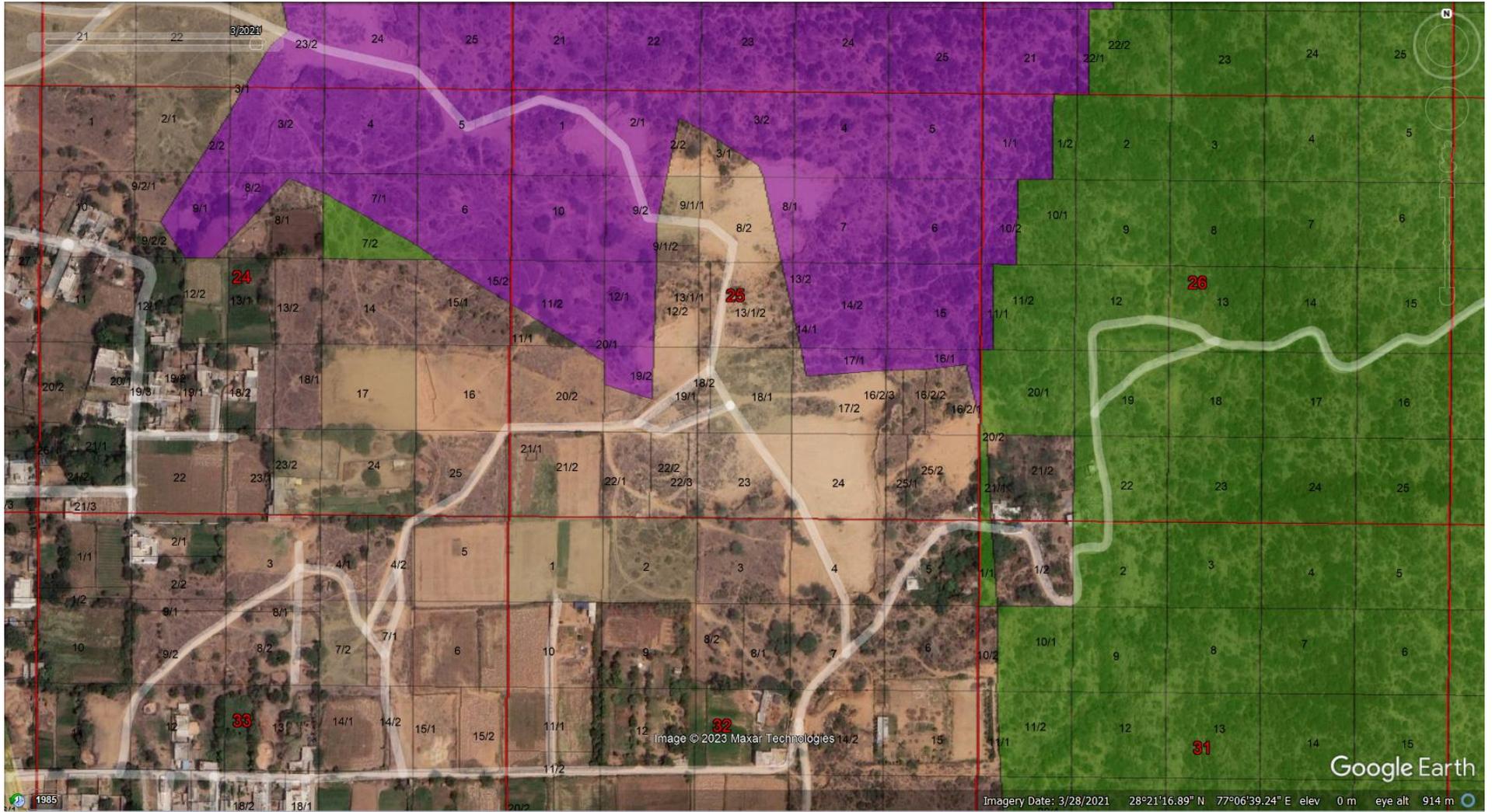


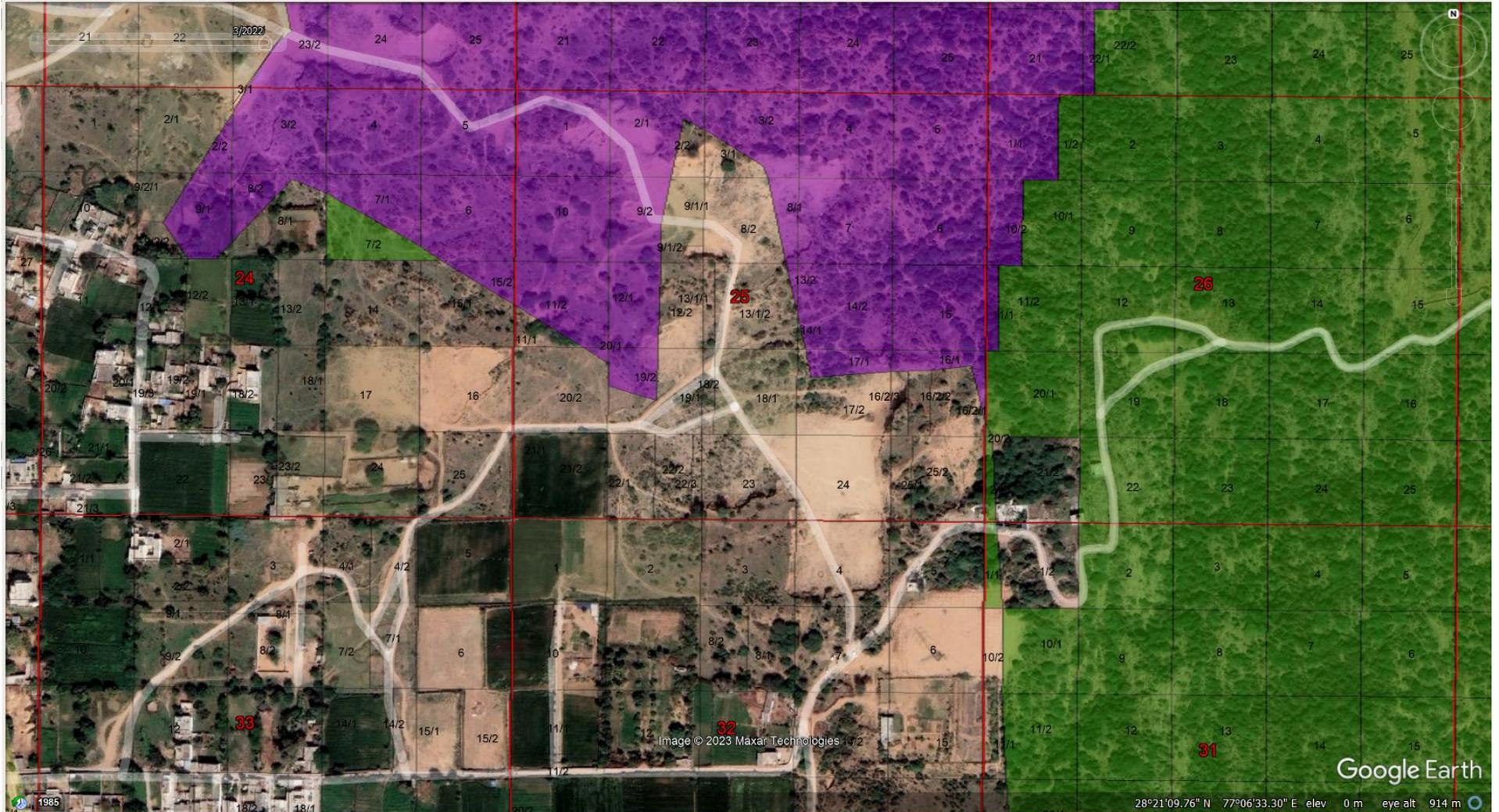












Annexure-3

Restoration of forest land

Introduction: - The land is in revenue estate of village Rithoj having ownership of panchayat. The land has around 3.5Ha. vacant space in Mustil no. 9 kila no. 2&10, Mustil no. 10 Kila no. 11 &12, Mustil no.11 Kila no. 22&23, Mustil no. 18 Kila no. 15, 18/1, 23/2, 24, 25 and Mustil no. 25 Kila no. 8/2, 1, 1/2, 9/1, 9/2 where plantation could be taken up. The land has very high anthropogenic pressure and is prone to sand mining. For the successful plantation, it would require treatment of soil, plantations of native species, special provisions of protection and maintenance of plants for at least three years.

Type of soil and land conditions: -The land in question is in ownership of panchayat which has sandy soil. The soil over the land in question is such type that is made up of a high percentage of sand particles and has a low percentage of silt and clay. It is nutrient poor, and it is difficult to grow any vegetation without proper management and soil amendment.

Essential prerequisite for plantation to be successful: - Reforestation and rehabilitation of degraded areas in sandy soil areas will be done through plantation of appropriate tree species which are native to the area. Trees with deep root systems such as Ailanthus and Acacia, are well-suited to sandy soils and can help to stabilize the soil and prevent erosion.

Before planting, the soil would be prepared by removing any invasive plant species and adding organic matter, such as compost or leaf litter, to help improve the soil structure and fertility. Additionally, appropriate irrigation and nutrient management practices would be implemented to ensure the survival and growth of the planted trees. It would also be necessary to protect the young trees from

herbivores and other threats, such as fire, until they are established and can withstand these pressures on their own.

Season in which plantation activity to be done: - The monsoon season is generally considered best time for planting trees in many regions. During the monsoon season, there is usually an abundance of rainfall, which provides sufficient water for the plants/saplings to establish their roots and begin growing. The soil would also be moist and easier to work with, making it easier to prepare the site for planting.

Details of plantation: -

- On the abovementioned land plantation of Native Species will be taken up during coming plantation season which is July/August. July is more conducive for plantation activities in comparison to Feb/March as explained in earlier paragraph.
- Sandy soil have low level of nutrients and poor water holding capacity. Organic manures such as compost, green manure, and well-rotted animal manure will be used to improve soil fertility, and which could support plant growth. A 2–3-inch layer of manure in the pits dug for the plantations of saplings would be added. Addition of manure in the pits will increase water holding capacity of soil, enhance nutrient condition of soil and will help establish saplings and their better growth.
- The said land is near to village and have high levels of anthropogenic pressure. To ensure better growth of plants and prevent grazing wired or organic fenced would be used. Necessary provisions for the fencing would be made in the budget proposal.
- Plantation of Native Species will be taken up during coming plantation season which is July/August. A provision for protection and maintenance

of sapling for 3 years would be made in the plan. Budget proposal would be submitted to competent authority for carrying out plantation in coming monsoon season, having provisions for fencing and other silviculture operations for 3 years.

Brief details of eco restoration is given as under :-

- | | |
|--------------------------------------|---|
| a. Total area that can be restored | 3.5 Ha. Approx. |
| b. No. of Plants to be planted | 2000 No. |
| c. Native Species to be planted | Ronjh, Kheri, Tortlas, Beri, Dhak, Papri, Alanthus. |
| d. Type of Soil | Pure Sandy (Tibba Type) near Aravalli Foot Hills |
| e. Mode of protection of plantation | Barbed Wire Fencing and Daily Patrolling. |
| f. Type of irrigation | By Tractor Tanker/Naturally |
| g. Most favourable Plantation season | July-August |

वन विभाग, हरियाणा सरकार
कार्यालय वन राजिक अधिकारी, क्षेत्रीय, सोहना,
नजदीक इन्दिरा गांधी आई हॉस्पिटल, रायपुर, सोहना-गुरुग्राम
Email: sohnarangete@gmail.com

क्रमांक:-

दिनांक:-

सेवा में,

खण्ड विकास एवं पंचायत अधिकारी,
सोहना।

विषय:- गांव रिठौज में हो रहे अवैध खनन रोकने हेतु कमेटी गठित करने बारे।

उपरोक्त विषय के संबंध में आपको अवगत कराया जाता है कि गांव रिठौज में वन क्षेत्र/पंचायती क्षेत्र में अवैध रूप से गांव के कुछ व्यक्तियों द्वारा मिट्टी उठाकर अवैध खनन किया जा रहा है, जो माननीय सर्वोच्च न्यायालय/N.G.T के आदेशों की अवहेलना की जा रही है। जिसे रोकने हेतु विभाग के उच्चाधिकारियों के आदेशानुसार खनन विभाग से श्री प्रदीप खनन रक्षक (8059623220) व वन विभाग से श्री राकेश वन रक्षक (9958423735) व अन्य कर्मचारियों की ड्यूटी लगाई गई है। अतः आपको अनुरोधपूर्वक लिखा जाता है कि आप अपने अधीनतम आने वाले गांव के सरपंच/पंच/ग्राम सचिव/चौकीदार को कमेटी में शामिल करते हुए निर्देश दिए जाए कि वन विभाग व खनन विभाग के कर्मचारियों के साथ अवैध खनन को रोकने में सहयोग करे। इसके अतिरिक्त गांव में चौकीदार द्वारा मुनादी करवाने का भी कष्ट करे ताकि हो रहे अवैध खनन को पूर्णतया रोका जा सके और अवैध खनन में शामिल लोगो के खिलाफ सख्त से सख्त विभागीय कार्यवाही की जा सके।

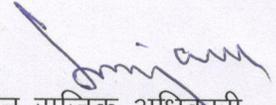
— इत्तौ —
वन राजिक अधिकारी,
सोहना।

पृ० क्र०:- 976-78-5

दिनांक:- 16/01/2023

एक प्रति निम्न को:-

1. एक प्रति श्री प्रदीप कुमार खनन रक्षक द्वारा जिला खनन अधिकारी, गुरुग्राम को आवश्यक कार्यवाही हेतु सूचनार्थ प्रेषित है।
2. एक प्रति S.H.O Bhondsi, को सूचनार्थ प्रेषित है।
3. उप वन संरक्षक, गुरुग्राम को सूचनार्थ प्रेषित है।


वन राजिक अधिकारी,
सोहना।

वन विभाग, हरियाणा सरकार
कार्यालय वन राजिक अधिकारी, क्षेत्रीय, सोहना,
नजदीक इन्दिरा गांधी आई हॉस्पिटल, रायपुर, सोहना-गुरुग्राम

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क्रमांक:-969-S

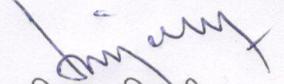
दिनांक:-13-01-2023

प्रेषित,

1. श्री विनोद कुमार, वन दरोगा, इन्चार्ज गैरतपुरबांस ब्लॉक,
2. श्री राकेश वन रक्षक, इन्चार्ज रिठौज बीट
सोहना रेंज।

विषय:- रिठौज बीट में हो रहे अवैध खनन रोकने हेतु गश्त करने बारे।

उपरोक्त विषय के सम्बन्ध में आपको निर्देश दिए जाते हैं कि आपकी बीट में कई जगह अवैध खनन हो रहा है तथा उच्चाधिकारियों द्वारा बार-2 इस सम्बन्ध में निम्नहस्ताक्षरी को बार-2 कहा जा रहा है। निम्नहस्ताक्षरी द्वारा आपको समय-2 पर हो रहे अवैध खनन को रोकने बारे तथा विभागीय कार्यवाही करने बारे कहा गया है। अतः आपको पुनः निर्देश दिए जाते हैं कि विषय की गभीरता को देखते हुए उपरोक्त स्थानों पर नियमित गश्त करें ताकि हो रहे अवैध खनन पर पूर्ण रूप से रोक लगाई जा सके तथा दोषियों के खिलाफ विभागीय कार्यवाही अमल में लाई जाए। आदेशों की दृढता से पालना की जाए अन्यथा आपकी रिपोर्ट उच्चाधिकारियों को कर दी जाएगी।


वन राजिक अधिकारी,
सोहना।

पृ0क्रमांक:-

दिनांक:-

एक प्रति उप वन संरक्षक गुरुग्राम को सूचनार्थ प्रेषित है।

वन राजिक अधिकारी,
सोहना।





कार्यालय खान एवं भूविज्ञान विभाग, गुरुग्राम
Office of Mines & Geology Department, Gurugram



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To

**Sh. Aparnesh Kumar , Scientist B,
(Member of Committee as representative of HSPCB
& Coordinator with concerned Members / Departments)
Gurugram Region (N)**

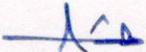
Memo No. 2364

Dated : 03 - 02 - 2023

**Subject :- Action taken report in OA No. 295 of 2021 titled as H.S. Khatana Vs
State of Haryana.**

Please find enclosed herewith the revised action taken report in this regard is

hereby sent to you for further necessary action and information please.


**Mining Officer
Mines & Geology Department
Gurugram.**

OA No.295/2021 is concerning with the illegal mining in village Rithoj, Gurugram. The present report is being submitted in terms of order dated 29.08.2022 and 05.01.2023 passed by Hon'ble National Green Tribunal.

It is submitted that illegal mining instances have been observed in Panchayat Land. The excavated ordinary clay from private land has been disposed of as per Short Term Permit (STP) issued by the Department. It is also submitted that no tree has been felled on the land in respect of which STP was issued.

In respect of instances of illegal mining observed in Panchayat Land, during inspection conducted on 10.05.2022 by the joint committee., it is submitted tha a complaint was forwarded to SHO Police station Bhondside Memo No. 375 dt. 11.05.2022 for lodging FIR against the offenders and also increase the patrolling in this area. Copy of the same was also forwarded to Block Development Panchayat Officer, Forest Range Officer Sohna, RO Haryana Station Pollution Control Board (North), Gurugram for information and necessary action. (Copy attached as **annexure "A-1"**). During the inspection on dt. 23.08.2022 by the inspecting team of this office sign of theft of ordinary clay in panchayati land was noticed. A complaint was lodged in Police Station Bhondsi vide Memo no. 1447 dt. 29.08.2022 and copy of the same have also been forwarded to Range Forest Officer, Sohna and BDPO Sohna for further necessary action (copy enclosed as **Annexure "A-2"**). During the inspection of dt. 09.01.2023 by team of this office, sign of theft of ordinary clay in panchayati land was noticed. A complaint was lodged in Police Station Bhondsi vide Memo No. 2281 dt. 20.01.2023. Copy of the same have also been forwarded to Range Forest Officer, Sohna and BDPO Sohna for further necessary action (copy enclosed as **Annexure "A-3"**). On the basis of complaint of Mining Deptt. Gurugram, an FIR No. 0023 dt. 25.01.2023 has been lodged in Police Station Bhondsi in respect of illegal mining and theft of Ordinary clay in Panchayati Land (copy of FIR is attached as **Annexure "A-4."**)

In respect of STPs issued between November 2020 to May 2021, it is submitted that excavation of ordinary clay from land bearing Rectangle No. Khavatkhata no. 138/146, mustkil no. 33 kila no. 6 (8-0) total rakba 8 kanal 0 marla, Khavatkhata no. 148/156, muskitl no. 24 kila no. 17 (8-0) 8 kanal 0 marla., KhavatKhata no. 108/114, Mustkil no. 25 kila No. 24 (8-0) , KhavatKhata no. 283,

Musktil no. 32, Kila No. 4 (8-0) (total 16 kanal 0 Marla, khavatkhata no. 114, muskitl no. 25 kila no. 24 (8-0) khata no. 255 musktil no. 32 kila no. 4 (8-0) total 16 kanal 0 marla , &KhavatKhata no. 234/251 mustkil no. 45, kila no. 11(8-0) 12/1/1(3-0) ka total 11 kanal 0 marla , khavatkhata no. 234/251, mustkil no. 45, kila no. 11 (8-0) 12/1/1(3-0) ka 1/ 2 bhag 5 kanal 5 marla , musktil no. 44 kila no. 6/1 (4-0) 7 (8-0) ka 327949/449760 bhag 8 kanal 14 marla total rakba 13 kanal 19 marla) owned by local persons (Pvt. Land), STPs were issued under rule 31 of State Rule (Haryana Minor Mineral concession, stocking, transportation and prevention of illegal mining Rules-2012) and said excavated ordinary clay was used for development work (Highway Project). In case of excavation upto 09 feet, it is submitted 02 STPs were repeatedly issued for excavation of ordinary clay upto depth of 5-5 feet (10 feet) in same KhavatKhata no. 108/114, Mustkil no. 25 kila No. 24 (8-0) , KhavatKhata no. 283, Musktil no. 32, Kila No. 4 (8-0) (total 16 kanal 0 Marla) &KhavatKhata no. 234/251 mustkil no. 45, kila no. 11(8-0) 12/1/1(3-0) ka 1 /2 bhag 5 kanal 5 marla due to height of above said lands which are in dunes shape and above the natural ground level. Said STP's were issued after taking consent of land owner and said STP were issued for the development of National Highway Project. The said land used for excavation, was in form of dune, before the excavation/ before the issuance of STP's It is submitted that STP can be obtained only as per ONLINE PROCEDURE through HEPC Portal. The land under STP is being inspected pre and post excavation to verify the compliance of STP conditions. No violation was found in case of any STP issued as stated above.

- * During the visit on dt. 25.01.2023, the Joint Committee found signs of mining at three sites at Panchayat Land which appeared to be done 15/20 days back. Amount of theft of ordinary earth/ loss the Government exchequer has been calculated by the Department as per quantum of earth clay excavated. **2860 MT** of ordinary earth was theft at one site and **Rs. 10010/-** is loss royalty (rate of royalty of ordinary clay is Rs. 3.50/- per MT as per first schedule of Haryana Mines Mineral Concession and Stocking Rules - 2012, (photo of site is enclosed as **Annexure "B-1"**). On site 2nd, **588 MT** of ordinary earth was theft and **Rs. 2058/-** is loss of royalty (photo of site is enclosed as **Annexure "B-2"**). On site 3rd, **274 MT** of ordinary earth was theft and **Rs. 959/-** is loss of royalty (photo of site is enclosed as **Annexure "B-3"**).

ACTION PLAN TO STOP ILLEGAL MINING ACTIVITY:

1. To avoid illegal mining instances by local villagers and otherwise in the village Panchayat land, matter was taken up with the Block Development Panchayat Officer, Sohna. Thereafter, a Local Committee has been constituted to control and prevent the illegal mining instances. This Committee consist of Sarpanch, Panch, Gram Sachiv, Chaukidar of Panchayat, Mining Guard and Forest Guard (**letter dated 17.01.2023 enclosed as Annexure "C-1"**). One Mining Guard and Forest Guard are deputed for this panchayat land only. Copy of officer order dated dated 13.01.2023 deputing a mining guardis attached as **Annexure "C- 2"**). This committee is visiting the land in question regularly.
2. Apart from this, trenches were also diggedon 09.01.2023 at entry and exit point of Panchayat Land sand dunes to restrict any kind of vehicular movement in the area (Photograph attached as **Annexure "C-3"**). On dt. 25.01.2023,another trenches were also digged on the path going to sand dunes in Panchayati land of village Rithoj (photographs attached as **Annexure "C-4"**).
3. A sign board regarding not to do illegal mining/theft of ordinary earthin said area is also fixed at entry point of Panchayat land (photo attached as **Annexure "C-5 "**).
4. It is relevant to mention here that on earlier occasion of illegal mining, an FIR No. 0032 dt. 10.02.2020 has been lodged in P.S. Bhondsi, Gurugram and Rs, 8,72,000/- recovered as Penalty and Environment compensation from the offenders who indulged in theft of ordinary earth in Panchyat land of village Rithoj. Similar action will also taken in cases under FIR, after defaulter are identified as per investigation.
5. The department has also requested Divisional Forest Officer Gurugram to do plantation to increase green cover in said area. There is one old mining pit serving as water conservation puddle. It will be helpful to reachrge ground water (photo attached as **Annexure "C-6 "**).


Mining Officer
Mine&GeologyDepartment
Gurugram.

प्रेषक:-

खनन अधिकारी,
खान एवम भूविज्ञान विभाग,
गुरुग्राम / नूह ।

Regd - 12.5.22

सेवा में

थाना प्रबन्धक
भोण्डसी, गुरुग्राम ।

mailed dt 11/5/22

यादि क्रमांक 375 दिनांक 11/05/2022

विषय :- ग्राम पंचायत रिटौज में मिट्टी का अवैध खनन करने वालों के खिलाफ मुकदमा दर्ज करने बारे ।

उपरोक्त विषय में आपको सूचित किया जाता है कि दिनांक 10.05.2022 को सायं लगभग 5.00 बजे मैं अनिल कुमार खनन अधिकारी गुरुग्राम एवम श्री भानूप्रताप सिंह खनन निरीक्षक ने गांव रिटौज के सरकारी स्कूल के पीछे पंचायती जमीन में बने मिट्टी के टीलों का मौका निरीक्षण किया । निरीक्षण के दौरान साधारण मिट्टी के उत्तखनन का होना पाया गया । मौका पर वाहनों की आवाजाही के ताजा निशानात प्राप्त हुए । मौका पर कोई व्यक्ति व वाहन मौजूद नहीं थे । साधारण मिट्टी के उत्तखनन के दौरान पेड़ों का गिरना भी पाया गया । मौके के फोटो लिए गए जो साथ संलग्न है ।

अतः आपसे अनुरोध है कि उक्त गांव में मिट्टी का अवैध खनन करने वाले व्यक्तियों के खिलाफ छानबीन करके मुकदमा दर्ज करने को कष्ट करे तथा उक्त गांव की पंचायती जमीन में मिट्टी के टीलों पर पुलिस गश्त बढ़ाने का कष्ट करे ।

संलग्न :- उक्त ।

खनन अधिकारी,

खान एवम भूविज्ञान विभाग,
गुरुग्राम / नूह ।

क्रमांक 376-79 दिनांक 11/05/2022

उक्त की एक प्रति निम्नलिखित को सूचनार्थ एवम आवश्यक कार्यवाही हेतु प्रेषित है:-

- 1 मुख्य कार्यकारी अधिकारी, जिला परिषद, गुरुग्राम । zfgg@hry.nic.in
- 2 क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड (उत्तर) गुरुग्राम । mailed
- 3 खण्ड एवम पंचायत विकास अधिकारी, सोहना । mailed
- 4 वन राजिक अधिकारी, वन विभाग, सोहना ।

खनन अधिकारी,

खान एवम भूविज्ञान विभाग,
गुरुग्राम / नूह ।



कार्यालय खान एवं भूविज्ञान विभाग, गुरुग्राम
Office of Mines & Geology Department, Gurugram



सेवा में

थाना प्रबन्धक
भोण्डसी जिला गुरुग्राम ।

यादि क्रमांक 1447

दिनांक 29-08-2022

विषय :- पुलिस गश्त बढ़ाने बारे ।

उपरोक्त विषय पर आपको सूचित किया जाता है कि इस कार्यालय की निरीक्षण टीम द्वारा दिनांक 23.08.2022 को गांव रिठौज के गैर मुमकिन पहाड व मिट्टी के टीलो का निरीक्षण किया गया । निरीक्षण उपरान्त पाया कि उक्त गांव के गैर मुमकिन पहाड में कोई भी खनन कार्य नहीं हैं । मिट्टी के एक टीले के पास जे.सी.बी. व ट्रैक्टर ट्राली द्वारा मिट्टी उठाने के निशानात पाए गए । मौके पर कोई वाहन व व्यक्ति मौजूद नहीं था। इसकी सूचना श्री राकेश कुमार वन रक्षक व गांव रिठौज के पूर्व सरपंच को भी दी गई तो उन्होंने भी उक्त टीले में मिट्टी के अवैध खनन सम्बन्धित अनभिगता जताई । वन रक्षक ने बताया कि उनका विभाग अवैध खननकर्ताओ को उनके नाम व पता प्राप्त होने पर मौका पर पकडेगें ।

अतः आपसे अनुरोध किया जाता है कि उक्त क्षेत्र में विशेष निगरानी रखी जाए एवम खनिज चोरी करने वाले व्यक्तियों व वाहनों के नाम, ~~पता~~ व पता मालूम करके उनके विरुद्ध कानूनी कार्यवाही करने का कष्ट करे ।

अनिल कुमार
खनन अधिकारी,
खान एवम भूविज्ञान विभाग,
गुरुग्राम ।

पृष्ठांकन क्रमांक

दिनांक

उक्त की एक प्रति निम्नलिखित को सूचनार्थ एवम आवश्यक कार्यवाही हेतु प्रेषित है :-

1. खण्ड विकास एवम पंचायत अधिकारी, सोहना को सूचित किया जाता है कि उक्त जमीन पंचायत की मलकियत है, पंचायती जमीन में साधारण मिट्टी की चोरी होने के कारण पंचायत की सम्पत्ति को नुकसान पहुंच रहा है। आपसे अनुरोध है कि आप भी अपने विभागीय नियमानुसार कार्यवाही करे।
2. वन रेंज अधिकारी, सोहना को सूचित किया जाता है कि उक्त जमीन वन क्षेत्र के अर्न्तगत आती है । उक्त जमीन से साधारण मिट्टी की चोरी होने के कारण पेड पौधों को भी नुकसान हो रहा है । आपसे अनुरोध है कि आप भी अपने विभागीय नियमानुसार कार्यवाही करे।

-sd-
खनन अधिकारी,
खान एवम भूविज्ञान विभाग,
गुरुग्राम ।



कार्यालय खान एवं भूविज्ञान विभाग, गुरुग्राम
Office of Mines & Geology Department, Gurugram



सेवा में

थाना प्रबन्धक
भोण्डसी, गुरुग्राम।

यादि क्रमांक 2281

दिनांक 20-1-2023

विषय :- ग्राम पंचायत रिठौज में मिट्टी का अवैध खनन करने वालों के खिलाफ मुकदमा दर्ज करने बारे।

उपरोक्त विषय मे इस कार्यालय के पत्र क्रमांक 375 दिनांक 11.05.2022 (प्रति संलग्न) की निरन्तरता में।

उपरोक्त विषय में आपको पुनः सूचित किया जाता है कि दिनांक 07.01.2023 को इस कार्यालय की निरीक्षण टीम ने गांव रिठौज के सरकारी स्कूल के पीछे पंचायती जमीन में बने मिट्टी के टीलों का मौका निरीक्षण किया। निरीक्षण के दौरान साधारण मिट्टी के उत्तखनन का होना पाया गया। मौका पर वाहनों की आवाजाही के ताजा निशांनात पाए गए। मौका पर कोई व्यक्ति व वाहन मौजूद नहीं थे। स्थानीय पूछताछ करने पर पता चला कि गांव के अज्ञात लोग रात्रि के समय में पंचायती जमीन से मिट्टी का अवैध खनन करते हैं।

अतः आपसे पुनः अनुरोध है कि उक्त गांव में मिट्टी का अवैध खनन करने वाले व्यक्तियों के खिलाफ छानबीन करके मुकदमा दर्ज करने को कष्ट करे तथा उक्त गांव की पंचायती जमीन में मिट्टी के टीलो पर पुलिस गश्त बढ़ाने का कष्ट करे।
संलग्न :- उक्त।

खनन अधिकारी,
खान एवम भूविज्ञान विभाग,
गुरुग्राम।

पृष्ठांकन क्रमांक 2282-2286 दिनांक 20-1-2023

उक्त की एक प्रति निम्नलिखित को सूचनार्थ एवम आवश्यक कार्यवाही हेतु प्रेषित है:-

1. उपायुक्त महोदय, गुरुग्राम।
2. पुलिस उपायुक्त, गुरुग्राम (दक्षिण)।
3. मुख्य कार्यकारी अधिकारी जिला परिषद गुरुग्राम।
4. खण्ड एवम पंचायत विकास अधिकारी, सोहना।
5. वन राजिक अधिकारी, वन विभाग, सोहना।

खनन अधिकारी,
खान एवम भूविज्ञान विभाग,
गुरुग्राम।

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): GURUGRAM P.S. (थाना): BHONDSI Year (वर्ष): 2023
 FIR No. (प्र.सू.रि. सं.): 0023 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय):
 25/01/2023 22:41 hrs

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	MINES AND MINERALS (DEVELOPMENT AND REGULATION) ACT, 1957	21
2	IPC 1860	379

3. (a) Occurrence of offence (अपराध की घटना):

- 1 Day (दिन): Intervening Days Date from (दिनांक से): 10/05/2022 Date To (दिनांक तक): 25/01/2023
 Time Period (समय अवधि): Time From (समय से): 17:00 hrs Time To (समय तक): 22:35 hrs

- (b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 25/01/2023 Time (समय): 22:41 hrs

- (c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 040 Date and Time (दिनांक और समय): 25/01/2023 22:41 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence

(घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): EAST, 8 Km(s) Beat No. (बीट सं.):

(b) Address (पता): गांव रिठौज,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): खनन अधिकारी खान एवम भूविज्ञान

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1983

(d) Nationality (राष्ट्रीयता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

- (g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)
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- (h) Occupation (व्यवसाय):

- (i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	खनन अधिकारी एवं भूविज्ञान, SECTOR-14, GURUGRAM, HARYANA, INDIA
2	Permanent Address	खनन अधिकारी एवं भूविज्ञान, SECTOR-14, GURUGRAM, HARYANA, INDIA

- (j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.):

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

NO DELAY BY POLICE

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))
1	OTHERS	HUMAN ORGANS/PRODUCTS	मिट्टी का अवैध खनन	5,000.00

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)): 5,000.00

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)
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12. First Information contents (प्रथम सूचना तथ्य):

प्रेषक- खनन अधिकारी खान एवम भूविज्ञान विभाग गुरुग्राम/नूंह। सेवा मे थाना प्रबन्धक भौण्डसी गुरुग्राम। यदि क्रमांक 375 दिनांक 11-05-2022 विषय- ग्राम पचायत रिठौज मे मिट्टी का अवैध खनन करने वालो के खिलाफ मुकदमा दर्ज करने बारे। उपरोक्त विषय मे आपको सुचित किया जाता है कि दिनांक 10-05-2022 को सांय लगभग 05.00 बजे मैं अनिल कुमार खनन अधिकारी गुरुग्राम एवम श्री भानुप्रताप सिंह खनन निरीक्षक ने गांव रिठौज के सरकारी स्कूल के पीछे पचायती जमीन मे बने मिट्टी के टीलो का मौका निरीक्षण किया गया। निरीक्षण के दौरान साधारण मिट्टी के उत्खनन का होना पाया गया। मौका पर वाहनो की आवाजाही के ताजा निशांनात पाए गए। मौका पर कोई व्यक्ति व वाहन मौजूद नही थे। साधारण मौजूद नही थे। साधारण मिट्टी के उत्खनन के दौरान पेडो का गिरना भी पाया गया। मौके फोटो लिए गए जो साथ सलग्न है। अत आपसे अनुरोध है कि उक्त गांव मे मिट्टू का अवैध खनन करने वाले व्यक्तियों के खिलाफ छानबीन करके मुकदमा दर्ज करने को कष्ट करे तथा उक्त गांव की पचायती जमीन मे मिट्टी के टीलो पर पुलिस गश्त बढाने का कष्ट करे। सलग्न - उक्त SD- खनन अधिकारी खान एवम भूविज्ञान विभाग गुरुग्राम/नूंह पृष्ठांकन क्रमांक दिनांक उक्त की एक प्रति निम्नलिखित को सुचनार्थ एवम आवश्यक कार्यवाही हेतु प्रेषित है- 1 मुख्य कार्यकारी अधिकारी जिला परिषद गुरुग्राम। 2. अधिकारी क्षेत्रिय हरियाणा राज्य प्रदुषण नियंत्रण बोर्ड (उत्तर) गुरुग्राम। 3 खण्ड एव पचायत विकास अधिकारी वन राजिक विभाग सोहना। SD- खनन अधिकारी खान एवम भूविज्ञान विभाग गुरुग्राम/नूंह। कार्यवाही पुलिस- शिकायत सख्यां 375 दिनांक 11/05/2022 खनन अधिकारी खान एवम भूविज्ञान गुरुग्राम नूंह द्वारा शिकायत चौकी मारुति कुन्ज पर प्राप्त होने पर शिकायत पर छानबीन की गई जो कोई पता नही चल सका है। जो शिकायत के विवरण से अपराध धारा 379 IPC व 21 MINES and MINERALS (DEVELOPMENT AND REGULATION) Act 1957 का पाया जाने पर लेख अलग से लिखकर सिपाही राजेश 5386/GGM के अभियोग अंकित कराने थाना भौण्डसी जिला गुरुग्राम भेजा जा रहा है। बाद करके अभियोग अंकित अभियोग सख्यां से सुचित किया जावे। मैं ASI मय SPO सतीश 2705/GGM के रवाना मौका घटनास्थल का होता हू। स्थान PP मारुति कुन्ज गुरुग्राम SD- Amir Singh ASI PS Bhondsi GGM PP Maruti Kunj Date 25/01/2023 जो उपरोक्त शिकायत के सार अपराध धारा 379, IPC 21 MINES AND MINERALS (DEVELOPMENT AND REGULATION) ACT 1957 का पाया जाने पर अभियोग सख्या 23 दिनांक 25.01.2023 धारा 379, IPC 21 MINES AND MINERALS (DEVELOPMENT AND REGULATION) ACT 1957 थाना भौण्डसी, गुरुग्राम दर्ज रजिस्टर किया जाकर FIR की प्रगांर प्रतियां कम्प्युटर द्वारा तैयार करके बजरिया डाक इलाका मैजिस्ट्रेट साहब वा उच्च अधिकारियों की सेवा मे भेजी जायेगी वा नकल मिशाल पुलिस मय असल तहरीर बदस्त आरिन्दा सिपाही राजेश 5386 के द्वारा निज्द ASI अमीर सिंह 206 पुलिस चौकी मारुति थाना भौण्डसी के पास मौका पर भेजी जा रही है। यह अभियोग ASI नरेन्द्र 201 की हाजरी मे दर्ज किया गया है।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):
/ or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): AMIR SINGH Rank (पद): Asst. SI (Assistant Sub-Inspector)

No. (सं.): 206 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

Name (नाम): Ajay Kumar

Rank (पद): I (Inspector)

No. (सं.): Insp

14. Signature / Thumb impression
of the complainant / informant
(शिकायतकर्ता / सूचनाकर्ता के
हस्ताक्षर / अंगूठे का निशान)

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):



84V2+PXG, Rithanj, Rithoj, Haryana
122102, India

Latitude

28.344248°

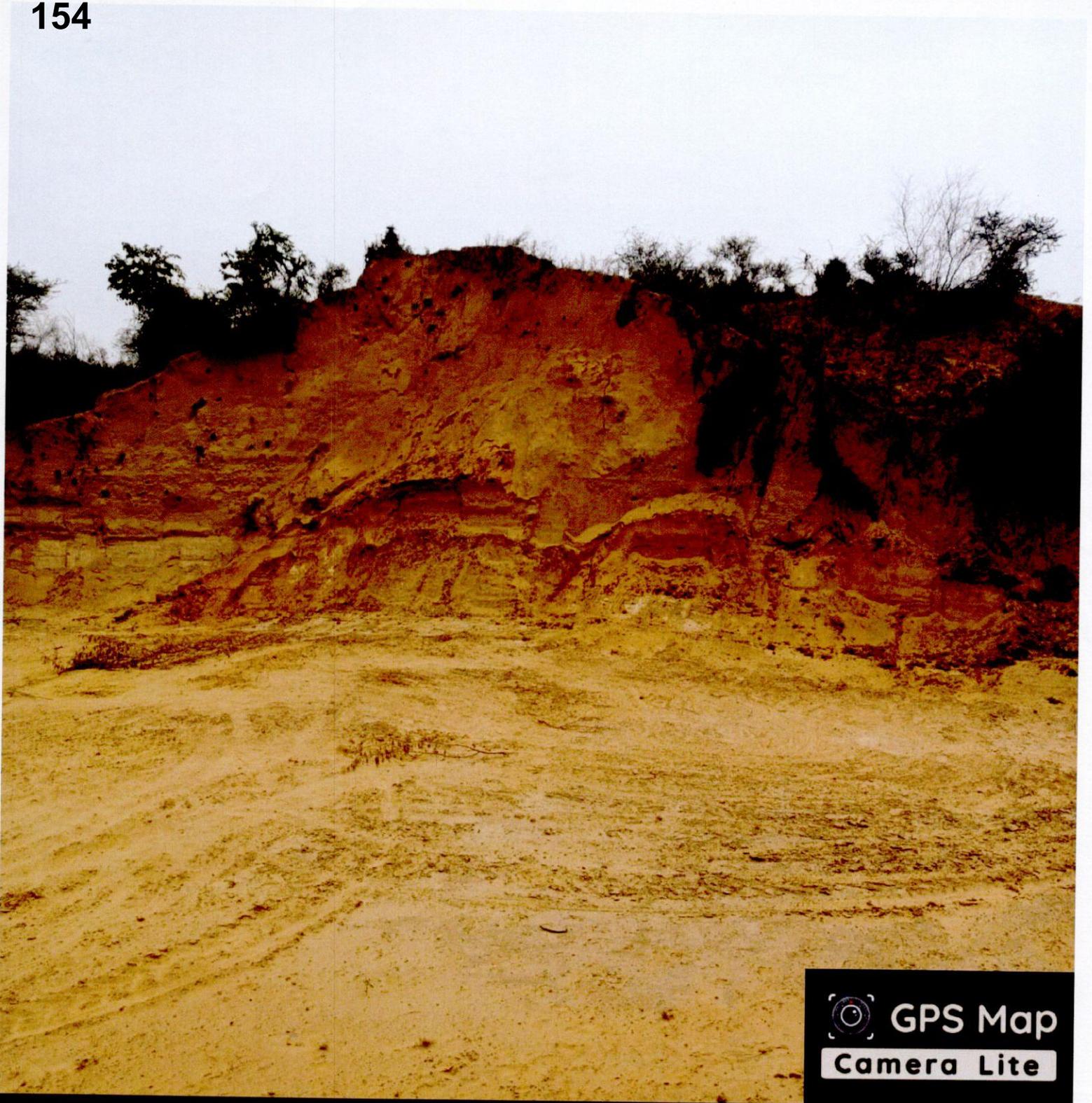
Longitude

77.101951°



Unnamed Road, Haryana 122102, India
Latitude 28.356213° Longitude 77.104794°

154



 **GPS Map**
Camera Lite



Unnamed Road, Haryana 122102, India

Latitude
28.35601°

Longitude
77.105935°

Local 12:49:27 PM
GMT 07:19:27 AM

Altitude 13.49 meters
Wednesday, 25 01 2023



कार्यालय खान एवं भूविज्ञान विभाग, गुरुग्राम
Office of Mines & Geology Department, Gurugram



कार्यालय आदेश

यादि क्रमांक 2235

दिनांक 13-01-2023

दिनांक 13-01-2023 से श्री प्रदीप कुमार खनन रक्षक (9034303866) की ड्यूटी तुरन्त प्रभाव से गांव रिठौज, तहसील सोहना जिला गुरुग्राम में लगाई जाती है। गांव रिठौज में पचायती जमीन में मिट्टी के टीलों की निगरानी करेंगे और मिट्टी चोरी की घटना सज्जान में आने पर उसकी रिपोर्ट निम्नहस्ताक्षतकर्ता को करेंगे।

प्रदीप कुमार
खनन अधिकारी,
खान एवम भूविज्ञान विभाग,
गुरुग्राम।

(Pradeep Kumar)
13-01-23



Unnamed Road, Haryana 122102, India
Latitude 28.361844° Longitude 77.102978°



9435+CC9, Gurugram, Haryana 122102,
India

Latitude

28.355773°

Longitude

77.107085°



GPS Map
Camera Lite



Unnamed Road, Haryana 122102, India

Latitude

28.361901666666668°

Longitude

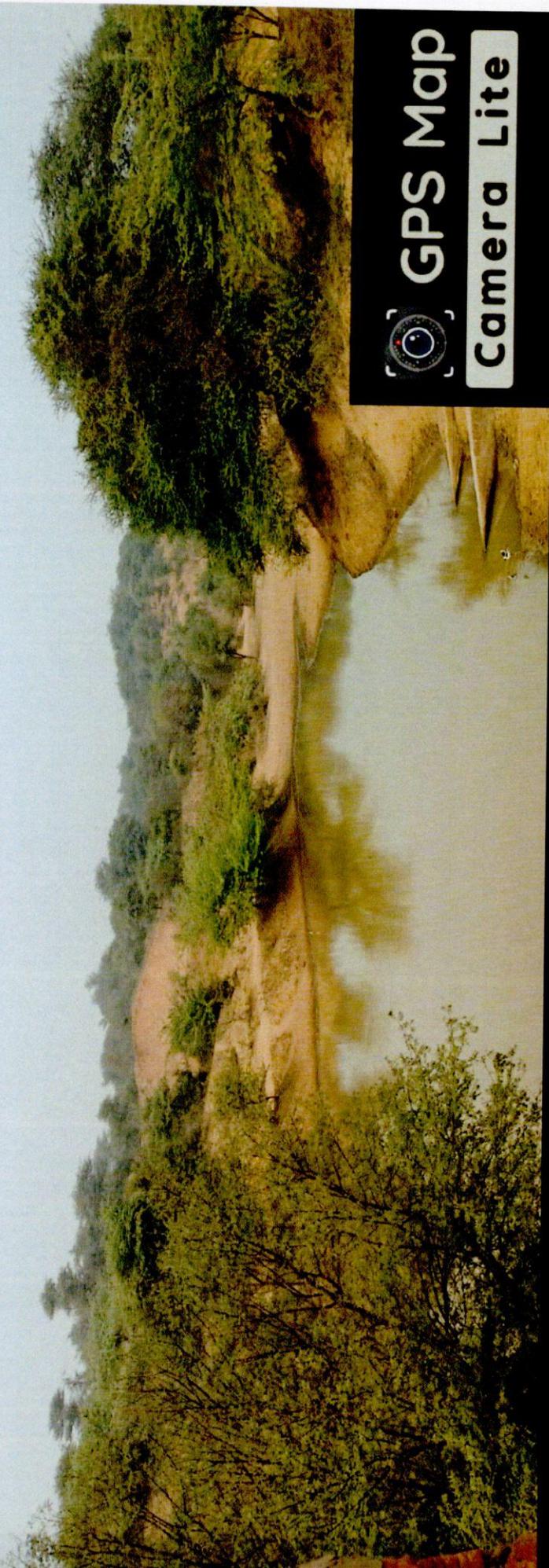
77.102303333333334°

Local 02:10:01 PM

GMT 08:40:01 AM

Altitude 13.48 meters

Monday, 16.01.2023




GPS Map
Camera Lite



Unnamed Road, Haryana 122102, India

Latitude	Longitude
28.36085833333333°	77.10360999999999°
Local 01:25:16 PM	Altitude 13.48 meters
GMT 07:55:16 AM	Wednesday, 25.01.2023